

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 596 OF 2025**

IN THE MATTER OF:

National Media Centre Co-operative

House Building Society Ltd. & Ors.

...Applicant(s)

Versus

State of Haryana & Ors.

...Respondent(s)

N.D.O.H.: 10.04.2026**INDEX FOR VOLUME-VI**

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FILED BY:

Akshay
2/8/24/2010

**[KARANJAWALA & CO.]
ADVOCATES FOR RESPONDENT NO. 8
FIRST FLOOR, 212, ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI-110002
EMAIL: service@karanjawala.in;
karanjawala@karanjawala.in
Mobile No. 9971527766**

PLACE: NEW DELHI**DATED: 30.03.2026**



Haryana State Pollution Control Board
Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon
Ph.0124-2332775 Email:- hspcbrogrn@gmail.com



No. R23GUNOCTESCN40433438

DT. 06/07/2023

To

M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25
BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM
GURUGRAM
GURGAON NORTH

Sub: Show cause notice for refusal of Consent to establish under Section 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981.

Please refer to your application dated **2023-07-04** received in the Board for consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

HARYANA STATE

Your application has been examined by the Board and it has been observed that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board.

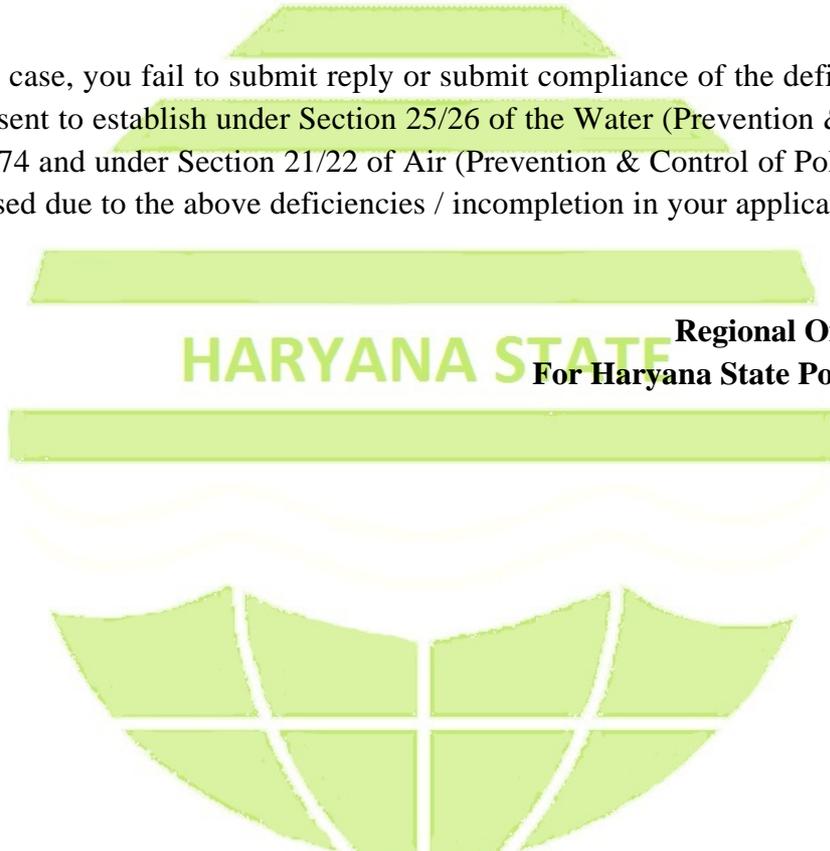
Accordingly, Show Cause Notice for refusal of consent to establish under above said Acts is issued to reply or to take corrective measures for the deficiencies and incompleteness in your application as per details given below:-

1. Not deposited CTE expansion fees, Performance security Fees alongwith sample testing fees. 2. Unit is required to fill only expansion detail in Application form as per Environment Clearance obtained by the unit. 3. Not filled up investment cost at the time of expansion. 4. Not submitted latest copy of C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project. 5. Unit is required to submit point of expansion for which unit has applied for CTE expansion. 6. Not submitted copy of Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate. 7. Not submitted copy of Allotment letter of the plot issued from the concerned authority in case of approved industrial area. 8. Not submitted proper copy of Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards. 9. Not submitted Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and

address of Directors/Partners. 10. Not submitted Copy of Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII. 11. Not submitted Copy of Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent. 12. Not submitted Copy of Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per Annexure -XIII.

General Deficiencies :

In case, you fail to submit reply or submit compliance of the deficiencies within 7 days, the consent to establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 shall be refused due to the above deficiencies / incompleteness in your application.



HARYANA STATE

Regional Officer, Gurgaon North
For Haryana State Pollution Control Board



Haryana State Pollution Control Board
Gurgaon North Vikas Sadan, 1st Floor, Near DC Court, Gurgaon
Ph.0124-2332775 Email:- hspcbrogrn@gmail.com



No. R23GUNOCTESCN40433438

DT. 18/07/2023

To

M/s SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25
 BLOCK 5 DLF CITY PHASE 3 SEC 25A GURUGRAM
 GURUGRAM
 GURGAON NORTH

Sub: Show cause notice for refusal of Consent to establish under Section 25/26 of the Water Act, 1974 and Section 21/22 of Air Act, 1981.

Please refer to your application dated **2023-07-04** received in the Board for consent to establish under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

HARYANA STATE

Your application has been examined by the Board and it has been observed that the application submitted by you is incomplete and not conforming to the requirement of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as per policy of the Board.

Accordingly, Show Cause Notice for refusal of consent to establish under above said Acts is issued to reply or to take corrective measures for the deficiencies and incompleteness in your application as per details given below:-

1. 1. Not deposited complete CTO fees. 2. Unit is required to fill only expansion detail in Application form as per Environment Clearance obtained by the unit. 3. Not filled up investment cost at the time of expansion. 4. Not submitted latest copy of C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project. 5. Not submitted copy of Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate. 6 Not submitted copy of Allotment letter of the plot issued from the concerned authority in case of approved industrial area. 7. Not submitted Copy of Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII. 8. Not submitted Copy of Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per Annexure -XIII. 9. Not submitted Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. 10. Not

submitted copy of valid license issued by DTCP. 11. Not submitted Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.

General Deficiencies :

In case, you fail to submit reply or submit compliance of the deficiencies within **3** days, the consent to establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 shall be refused due to the above deficiencies / incompleteness in your application.



**Regional Officer, Gurgaon North
For Haryana State Pollution Control Board**

Application Details

Print

From : M/S SHOPPING/ COMMERCIAL BUILDING ON 32.36 ACRE SITE (MALL OF INDIA) IN BLOCK V DLF CITY PHASE II SECTOR 25 (19GUN0970620)

No : 40433438

Date : 04/07/2023 15:20:13

Sub : Application For - **CTE / Air/Water / expan**

Activity: Forward

Description

Sh. Divyansh Krishna, AEE the concerned field officer is directed to examine the case as per policy of the board and to submit it immediately. He is directed to ensure time bound compliance regarding disposal of the case, failing which it will be his personal responsibility in case of either any delay occurs on his part or case got deemed approval by the Competent Authority & action as deemed fit will be initiated against him.

Activity: Verification

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 04/07/2023 20:50:20 PM

Forwarded To: AEE 2

Activity: Forward

Description

SCN for refusal of CTE expansion may be issued for 7 days to the unit due to following shortcomings:- 1. Not deposited CTE expansion fees, Performance security Fees alongwith sample testing fees. 2. Unit is required to fill only expansion detail in Application form as per Environment Clearance obtained by the unit. 3. Not filled up investment cost at the time of expansion. 4. Not submitted latest copy of C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project. 5. Unit is required to submit point of expansion for which unit has applied for CTE expansion. 6. Not submitted copy of Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate. 7 Not submitted copy of Allotment letter of the plot issued from the concerned authority in case of approved industrial area. 8. Not submitted proper copy of Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards. 9. Not submitted Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and address of Directors/Partners. 10. Not submitted Copy of Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII. 11. Not submitted Copy of Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent. 12. Not submitted Copy of Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per Annexure -XIII.

Note By: Divyansh Krishna (AEE 2)

Date Time: 06/07/2023 10:41:37 AM

Forwarded To: Regional Officer

Activity: Forward

Description

Case be put up either receipt of reply from unit or expiry of SCN period immediately, whichever be earlier.

Activity: Show Cause (**Send To Industry**) | **Reminder** | [View Report](#) | [View SCN \(NOC\) For Refusal](#)

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 06/07/2023 17:10:18 PM

Forwarded To: AEE 2

Activity: Forward [View Document](#)

Description

Respected sir, kindly find the pointwise reply of your observations: 1. CTE Fees, performance security and testing fees submitted via corporate banking. 2 Expansion Details filled as per EC 3. Investment cost is reduced frm 4551 cr to 3498 cr due to reduction of basement in building 2 and 3 and also due to removal of LG and UG floor. (mentioned in EC copy) 4. Latest CA Submitted pls. 5. Document showing point of Exp submitted. 6. N.A 7 Approved Zoning plan submitted. 8. Design Scheme of STP submitted. 9. MoA Submitted. 10 N.A as its expansion of CTE and not first CTE please. 11. Layout plan submitted. 12 Document submitted pls. kindly grant the approval as requested. Regards,

Note By: 19GUN0970620 (Industry)

Date Time: 12/07/2023 15:42:04 PM

Forwarded To: AEE 2

Activity: Forward

Description

Reply submitted by the unit is not complete. SCN for refusal of CTE expansion may be issued to the unit for 3 days due to following shortcomings:- 1. Not deposited complete CTO fees. 2. Unit is required to fill only expansion detail in Application form as per Environment Clearance obtained by the unit. 3. Not filled up investment cost at the time of expansion. 4. Not submitted latest copy of C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project. 5. Not submitted copy of Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate. 6 Not submitted copy of Allotment letter of the plot issued from the concerned authority in case of approved industrial area. 7. Not submitted Copy of Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as per Annexure-VII. 8. Not submitted Copy of Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per Annexure -XIII. 9. Not submitted Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. 10. Not submitted copy of valid license issued by DTCP. 11. Not submitted Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department. ----- Further unit has deposited sample testing fees hence permission for collection of sample may be given.

Note By: Divyansh Krishna (AEE 2)

Date Time: 17/07/2023 10:56:43 AM

Forwarded To: Regional Officer

Activity: Forward

Description

As recommended by AEE, necessary permission for inspection & sampling may be granted, please.

Activity: Show Cause (**Send To Industry**) | **Reminder** | [View Report](#) | [View SCN \(NOC\) For Refusal](#)

Description

Case be put up either receipt of reply from unit or expiry of SCN period immediately, whichever be earlier.

Note By: Kuldeep Singh (Regional Officer)

Date Time: 18/07/2023 09:44:59 AM

Forwarded To: Sr Environment Engineer

Activity: Forward

Description

May be granted please.

Note By: J P Singh (Sr Environment Engineer)

Date Time: 19/07/2023 15:42:07 PM

Forwarded To: MS

Activity: Forward

Description

Permission granted as proposed.

Note By: Pardeep Kumar IAS (MS)

Date Time: 20/07/2023 09:21:20 AM

Forwarded To: Sr Environment Engineer

Activity: Forward

Description

Note By: J P Singh (Sr Environment Engineer)

Date Time: 20/07/2023 10:45:00 AM

Forwarded To: Regional Officer

Activity: Forward [View Document](#)

Description

kindly find the pointwise reply of your observations: 1. CTO Fees deposited via corporate banking. 2 Expansion Details filled in application as per EC 3. Investment cost filled in application and cost is reduced frm 4551 cr to 3563 cr due to reduction of basement in building 2 and 3 and also due to removal of LG and UG floor. (mentioned in EC copy) 4. Latest CA copy Submitted pls. 5. N.A 6 Approved Zoning plan submitted. 7. Annexure VII submitted 8. Annexure XIII submitted 9. & 10 Aravalli and Forest Copy submitted pls . 11.license renewals submitted pls. kindly grant the approval as requested. Regards,

Note By: 19GUNO970620 (Industry)

Date Time: 20/07/2023 15:50:06 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 20/07/2023 17:35:03 PM

Forwarded To: AEE 2

Activity: Forward

Description

Reply submitted by unit is not satisfactory. Hence SCN for refusal of CTE expansion may be issued to the unit for 3 days for the following observations: 1. Unit is required to fill the details in application form as per EC received such water consumption details . 2. Unit has submitted license issued by DTCP for setting up of plotted colony whereas in present case unit is engaged in commercial building. Unit to clarify and submit correct license.

Note By: Divyansh Krishna (AEE 2)

Date Time: 02/08/2023 19:54:32 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Case be put up either receipt of reply from unit or expiry of SCN period immediately, whichever be earlier.

Activity: Show Cause (**Send To Industry**) | **Reminder** | [View Report](#) | [View SCN \(NOC\) For Refusal](#)

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 03/08/2023 09:50:11 AM

Forwarded To: AEE 2

Activity: Forward [View Document](#)

Description

Respected sir, Our total area on Phase I,II & III is 1521.780 acers (as per license). As per govt. policy we can use 4 % of the total plotted area for commercial purpose. Area to be used as commercial: 58.475 arcs . (i.e 3.96%). Out of this commercial area we are developing 32.36 acers as commercial project . Approved zoning plan and site plan from DTCP are attached for your kind consideration. Regards,

Note By: 19GUNO970620 (Industry)

Date Time: 08/08/2023 15:47:47 PM

Forwarded To: Industry

Activity: Forward [View Document](#)

Description

Respected sir, Our total area on Phase I,II & III is 1521.780 acers (as per license). As per govt. policy we can use 4 % of the total plotted area for commercial purpose. Area to be used as commercial: 58.475 arcs . (i.e 3.96%). Out of this commercial area we are developing 32.36 acers as commercial project . Approved zoning plan and site plan from DTCP are attached for your kind consideration. Regards,

Note By: 19GUNO970620 (Industry)

Date Time: 08/08/2023 15:50:35 PM

Forwarded To: AEE 2

Activity: Forward

Description

Above said unit has applied for CTE expansion for establishment of shopping/commercial building on the land of Sector-25A, Gurugram and falls under red category as waste water generation will be more than 100 KLD. Unit has deposited CTE expansion Fees alongwith performance security Fees as per fee structure of the Board. Unit has submitted copy of Environmental Clearance which is valid upto 08-04-2033. Unit has submitted copy of License from T & CP dept. valid upto 01-02-2025, Feasibility Report of STP, Undertaking on prescribed format issued by the Board. Unit has installed STP for treatment of Domestic effluent and as per A/R No. 800 dated 02-08-

2023 (Copy attached) issued by HSPCB lab, Faridabad sampling parameters are well within prescribed limit and there will be no source of trade effluent from the process. There will be no source of Air emission except D.G. Set. Total Investment cost of the unit is more than 10 crore so case is to be decided at HEPC Level. Keeping in view of above, it is recommended that CTE expansion may be granted to the unit if agreed with the facts mentioned above upto the validity of E.C. i.e. 08-04-2033 with general & Specific conditions of the Board that:- 1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 6. Unit will run generator only on approved fuel in compliance to the direction of CAQM.

Attached Letter:[Letter Attached By Officials](#)[View Letter](#)**Activity:**Verification Closed | [View Verification Report](#) |**Description**

V/R Submitted for grant.

Note By: Divyansh Krishna (AEE 2)**Date Time:** 08/08/2023 22:20:17 PM**Forwarded To:** Regional Officer**Activity:**

Forward

Description

As recommended by AEE, CTE expansion may be granted to the unit if agreed with the facts mentioned above upto the validity of E.C. i.e. 08-04-2033 with general & Specific conditions of the Board that:- 1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 6. Unit will run generator only on approved fuel in compliance to the direction of CAQM.

Note By: Kuldeep Singh (Regional Officer)**Date Time:** 09/08/2023 11:54:45 AM**Forwarded To:** SEE HEPC**Activity:**

Forward

Description

1. Clarify whether the unit has complied with the Air/Water/MSW/HWM/Noise/E-waste Rules or not. 2. Whether unit has registered on the dust portal and has installed web camera on fencing from all side and status of installation of pm 2.5 and pm 10 sensors alongwith their connectivity with dust portal.

Note By: Sanjeev Kumar (SEE HEPC)**Date Time:** 09/08/2023 12:25:16 PM**Forwarded To:** Regional Officer**Activity:**

Forward

Description**Note By:** Kuldeep Singh (Regional Officer)**Date Time:** 09/08/2023 13:00:28 PM**Forwarded To:** AEE 2**Activity:**

Forward

Description

SCN for refusal of CTE expansion may be issued to the unit for 2 days for the following observations: 1. Clarify whether the unit has complied with the Air/Water/MSW/HWM/Noise/E-waste Rules or not. 2. Clarify Whether unit has registered on the dust portal and has installed web camera on fencing from all side and status of installation of pm 2.5 and pm 10 sensors alongwith their connectivity with dust portal.

Note By: Divyansh Krishna (AEE 2)**Date Time:** 09/08/2023 14:19:27 PM**Forwarded To:** Regional Officer**Activity:**

Forward

Description

Case be put up either receipt of reply from unit or expiry of SCN period immediately, whichever be earlier.

Activity: Show Cause (**Send To Industry**) | **Reminder** | [View Report](#) | [View SCN \(NOC\) For Refusal](#)

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 09/08/2023 14:21:50 PM

Forwarded To: AEE 2

Activity: Forward [View Document](#)

Description

Respected sir, kindly find the reply of your observations : 1. Unit has complied with Air/water/MSW/HWM/Noise/E waste rules and also submitted 6 monthly compliance report (receipt attached) 2. Unit already registered on dust portal and is complying as per requirements. (screenshot attached pls). Requested to grant approval. Regards,

Note By: 19GUNO970620 (Industry)

Date Time: 10/08/2023 14:55:03 PM

Forwarded To: AEE 2

Activity: Forward

Description

The reply submitted by unit is not satisfactory as the documents attached in note history are not in consonance with the reply submitted by unit in note history .Hence final SCN for refusal of CTE expansion may be issued to the unit for 2 days for the following observations: 1.Clarify whether the unit has complied with the Air/Water/MSW/HWM/Noise/E-waste Rules or not. 2. Clarify Whether unit has registered on the dust portal and has installed web camera on fencing from all side and status of installation of pm 2.5 and pm 10 sensors alongwith their connectivity with dust portal.

Note By: Divyansh Krishna (AEE 2)

Date Time: 11/08/2023 17:29:01 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Case be put up either receipt of reply from unit or expiry of SCN period immediately, whichever be earlier.

Activity: Show Cause (**Send To Industry**) | **Reminder** | [View Report](#) | [View SCN \(NOC\) For Refusal](#)

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 12/08/2023 11:08:53 AM

Forwarded To: AEE 2

Activity: Forward [View Document](#)

Description

Respected sir, kindly find the pointwise reply of your observations: 1. Clarify whether the unit has complied with the Air/Water/MSW/HWM/Noise/E-waste Rules or not – Reply : The unit has complied with all the compliances and submitted the report (receipt attached) 2. Clarify Whether unit has registered on the dust portal and has installed web camera on fencing from all side and status of installation of pm 2.5 and pm 10 sensors alongwith their connectivity with dust portal.- Reply : The unit has registered itself on dust portal and regular monitoring is being done also CAQM machine installed at site. (camera pic and PM 2.5 & PM 10 reports attached) kindly grant the approval as requested

Note By: 19GUNO970620 (Industry)

Date Time: 14/08/2023 13:36:54 PM

Forwarded To: AEE 2

Activity: Forward

Description

Pointwise reply of HEPC observation is as follows: 1.Unit has complied with Air/Water/MSW/HWM/Noise/E-waste Rules (reply of unit is attached) 2.Unit has registered on the dust portal and has installed web camera on fencing from all side and installed pm 2.5 and pm 10 sensors (reply of unit is attached). So it is recommended that CTE expansion may be granted to the unit if agreed with the facts mentioned above upto the validity of E.C. i.e. 08-04-2033 with general & Specific conditions of the Board that:- 1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. This CTE expansion SO GRANTED is

subject to the outcome of CAQM Decision w.r.t. letter No 16014/15/2021/MERD/C&D/SCN/ H,760-14761 DATED 03-08-2023. 6. Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 7. Unit will run generator only on approved fuel in compliance to the direction of CAQM.

Attached Letter: [Letter Attached By Officials](#)
[View Letter](#)

Note By: Divyansh Krishna (AEE 2)

Date Time: 14/08/2023 15:16:44 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Observation complied. Case is resubmitted, please.

Note By: Kuldeep Singh (Regional Officer)

Date Time: 14/08/2023 15:38:02 PM

Forwarded To: SEE HEPC

Activity: Forward

Description

Submit a copy of the agreement for the disposal of Ewaste/ plastic waste / MSW.

Note By: Sanjeev Kumar (SEE HEPC)

Date Time: 15/08/2023 09:19:59 AM

Forwarded To: Regional Officer

Activity: Forward

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 15/08/2023 11:40:19 AM

Forwarded To: AEE 2

Activity: Forward

Description

SCN for refusal of CTE expansion may be issued to the unit for 2 days for the following observation: 1. Unit to Submit copy of the agreement for the disposal of Ewaste/ plastic waste / MSW.

Note By: Divyansh Krishna (AEE 2)

Date Time: 15/08/2023 15:56:30 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Activity: Clarification (**Send To Industry**) | **Reminder** | |

Number of Days 2

Description

1. Unit to Submit copy of the agreement for the disposal of Ewaste/ plastic waste / MSW.

Note By: Kuldeep Singh (Regional Officer)

Date Time: 15/08/2023 16:01:40 PM

Forwarded To: AEE 2

Activity: Forward [View Document](#)

Description

Respected sir, kindly find the reply of your observation i.e Unit to Submit copy of the agreement for the disposal of Ewaste/ plastic waste / MSW. Reply : our site is under construction and there is no E-waste/ plastic waste and MSW contract agreement (done by third party) copy attached Request to grant approval please. Regards,

Note By: 19GUNO970620 (Industry)

Date Time: 16/08/2023 13:44:34 PM

Forwarded To: AEE 2

Activity: Forward

Description

As per reply submitted by unit there is no E waste /plastic waste generation and copy of agreement for MSW (done by third party) is attached. Hence observations of HEPC have been complied.So it is recommended that CTE expansion may be granted to the unit if agreed with the facts mentioned above upto the validity of E.C. i.e. 08-04-2033 with general & Specific conditions of the Board that:- 1. Unit will take Consent to Operate before starting the occupation/ operation of the project. 2. The unit will install the project only on the premises for which unit has applied for NOC. 3. The unit will install adequate acoustic enclosures/ chambers on their D.G. sets with proper stack height as per prescribed norms to meet the prescribed standards under EP Rules, 1986. 4. Unit will comply the conditions mentioned in the letter dated 25-10-2019 of CPCB regarding mechanism for Environmental management. 5. This CTE expansion SO GRANTED is subject to the outcome of CAQM Decision w.r.t. letter No 16014/13/2021/MERD/C&D/SCN/ H,760-14761 DATED 03-08-2023. 6.Unit will register on Dust control & management app and will install anti smog gun and will submit the proof of the same. 7. Unit will run generator only on approved fuel in compliance to the direction of CAQM.

Attached Letter: [Letter Attached By Officials](#)
[View Letter](#)

Note By: Divyansh Krishna (AEE 2)

Date Time: 17/08/2023 10:20:14 AM

Forwarded To: Regional Officer

Activity: Forward

Description

Observations complied. Case is resubmitted, please.

Note By: Kuldeep Singh (Regional Officer)

Date Time: 17/08/2023 12:03:42 PM

Forwarded To: SEE HEPC

Activity: Forward

Approval/Refusal Status: Approved

Description

Approved as proposed by the RO.

Note By: Sanjeev Kumar (SEE HEPC)

Date Time: 17/08/2023 13:14:51 PM

Forwarded To: Regional Officer

Activity: Forward

Description

Activity: Close After Approval

Description

Note By: Kuldeep Singh (Regional Officer)

Date Time: 17/08/2023 14:41:42 PM

Forwarded To: Regional Officer

//TRUE COPY//



सत्यमेव जयते

Government of India
Ministry of Environment, Forest and Climate Change
Compliance Report
2023
01 Dec(01 Apr - 30 Sep)



Proposal Details

Proposal Name	Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana		
Name of Entity / Corporate Office	M/S DLF LIMITED & OTHERS		
Village(s)	NATHAPUR		
District	GURUGRAM		
Proposal No.	SIA/HR/INFRA2/418061/2023	Category	INFRA-2
Plot / Survey / Khasra No.	Details Attached with Complete Report	Sub-District	Gurgaon
State	HARYANA	Entity's PAN	NA
MoEF File No.	SEIAA/HR/2023/305	Entity name as per PAN	NA

Compliance Reporting Details

Reporting Year	2023
Remarks (if any)	Six monthly compliance report for April 2023 to September 2023
Reporting Period	01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office	M/S DLF LIMITED & OTHERS	
	Project Area as per EC Granted	Annual Project Area in Possession
Private	13.0956	13.0956
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	13.0956	13.0956

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	NA it is a Commercial Project	Tons per Day (TPD)	30/09/2024	0	0	0

Conditions

Visit Remarks

Last Site Visit Report Date:

09/09/2023

Additional Remarks:

Six monthly compliance report for April 2023 to September 2023



**Half Yearly Compliance Report
2024
01 Jun(01 Oct - 31 Mar)**

Acknowledgment

Proposal Name	Expansion of Environmental Clearance for Shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana		
Name of Entity / Corporate Office	M/S DLF LIMITED & OTHERS		
Village(s)	NATHAPUR		
District	GURUGRAM		
Proposal No.	SIA/HR/INFRA2/418061/2023	Category	INFRA-2
Plot / Survey / Khasra No.	Details Attached with Complete Report	Sub-District	Gurgaon
State	HARYANA	Entity's PAN	NA
MoEF File No.	SEIAA/HR/2023/305	Entity name as per PAN	NA

Compliance Reporting Details

Reporting Year	2024
Remarks (if any)	<p>The Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/S DLF LIMITED & OTHERS. This project has been granted environmental clearance from SEIAA Haryana vide letter no. SEIAA/HR/2019/81 dated 06th May, 2019. Further amendment letter has been obtained from SEIAA vide letter no. SEIAA (125)/HR/2020/539 dated 06th November 2020. Further Expansion for the project has been granted vide EC identification no. EC23B038HR159125, file no. SEIAA/HR/2023/305 dated 09th April 2023</p>
Reporting Period	01 Jun(01 Oct - 31 Mar)

Details of Production and Project Area

Name of Entity / Corporate Office	M/S DLF LIMITED & OTHERS
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	Project Area as per EC Granted	Annual Project Area in Possession
Private	13.0956	13.0956
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	13.0956	13.0956

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	NA it is a Commercial Project	Tons per Day (TPD)	30/09/2024	0	0	0

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The PP shall install Digital water level recorder for monitoring the water recharge and carry out quarterly maintenance and cleaning of RWH pits.
PPs Submission: Agreed to Comply Digital Water Level Recorder has been provided to the 6 RWH pits.		Date: 27/04/2024
2	Statutory compliance	The PP shall provide the mechanical ladder for use in case of emergency.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
3	Statutory compliance	Any change in stipulations of EC will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
4	Statutory compliance	The PP shall install 04 no of Anti-smog gun mounted on truck in the project for suppression of dust during construction and operational phase and shall use the treated water, if feasible, as per CAQM guidelines.
PPs Submission: Complied Regular Water sprinkling through Anti-smog guns are being done at the project site.		Date: 29/04/2024
5	Statutory compliance	That PP shall maintain 25.05% of the Total Plot area as Green Area i.e. 32814.57sqm (without any deviation). The Green Area i.e. 32814.57 sqm shall not be reduced/ modified or put to use for any

		other purposes at any stage.
PPs Submission: Agreed to Comply Green area is being developed as per the details given in EC letter at the project.		Date: 27/04/2024
6	Statutory compliance	The PP shall not give occupation or possession before the water supply and sewage connection permitted by the competent authority.
PPs Submission: Complied Water supply assurance letter from HSVP has been obtained and copy of the same is attached as Annexure 05		Date: 31/05/2024
7	Statutory compliance	The PP shall not give occupation or possession before the electricity connection permitted by the competent Authority.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached as Annexure 06		Date: 31/05/2024
8	Statutory compliance	The PP shall ensure that total EMP Budget shall be spent on project during construction as well as during operational phase as per table given above. The EMP cost on Socio Economic activities shall be used before the commencement of the project & EMP recurring inside the project shall be implemented throughout the operation of the project. The PP shall establish Environment monitoring cell as per documents submitted.
PPs Submission: Being Complied EMP budget is being spent as per the details given in the EC letter.		Date: 29/04/2024
9	Statutory compliance	Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to solid waste dumping site through authorized vender.
PPs Submission: Agreed to Comply Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being decomposed in organic waste convertor of 2x800 kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 27/04/2024
10	Statutory compliance	Sewage shall be treated in the STP based on latest Technology with tertiary treatment i.e. Ultra Filtration to achieve standards ordered by NGT. The Treated effluent from STP shall be recycled /reused for flushing. DG cooling and Gardening. The Dimension of each component of STP should be properly designed as per Norms.
PPs Submission: Agreed to Comply The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generation. Total 2000 KLD STP is installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.		Date: 27/04/2024
11	Statutory compliance	The Project Proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems,

		quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.
PPs Submission: Being Complied Same will be complied.		Date: 29/04/2024
12	Statutory compliance	The PP shall provide solar 1522 kWP
PPs Submission: Agreed to Comply Solar of 242.10 kWP in Tower 3 and 277.65 kWP in Tower 2 (Total 519.75 kWP) is available at the project site for common area lighting and different uses. The remaining solar power will be provided in due course of time.		Date: 27/04/2024
13	Statutory compliance	The Project Proponent would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coli forms and other pathogenic bacteria.
PPs Submission: Agreed to Comply Online monitoring system for STP is available at the project site for continuous monitoring the STP water.		Date: 27/04/2024
14	Statutory compliance	Consent to establish/operate for the expansion project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of pollution) Act, 1981 and the Water (Prevention and control of pollution) Act, 1974.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached as Annexure 02. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/: 329962322GUNOCTO28037676, dated 11/10/2022 valid upto 30/09/2024, Copy of CTO is attached as Annexure 03		Date: 31/05/2024
15	Statutory compliance	The PP shall not carry any construction above or below the Revenue Rasta, if any
PPs Submission: Agreed to Comply Any construction will not be carried above or below the Revenue Rasta.		Date: 27/04/2024
16	Statutory compliance	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is marinated and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or purpose to be carried out by the project or other agencies in this 05kms radius of the site in different scenarios of space and time.
PPs Submission: Complied Separate entry and exits and internal roads of suitable width has been provided for smooth movement of vehicles. Parking has been fully internalized, and no public space is being used for parking. Hence, there is no traffic congestion near entry and exit points of the project site from the adjoining roads. The project is within the master plan of Gurugram.		Date: 29/04/2024

17	Statutory compliance	The PP is required to plant 10 times trees at the project site and compensatory tree plantation will be done @1:10. No tree cutting has been proposed in the instant project. A minimum of 1 tree for every 80sqm of land should be planted and maintained. The Existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
PPs Submission: Agreed to Comply Noted. Felling of trees was done to construct the basement after prior permission from forest department. For plantation species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred.		Date: 27/04/2024
18	Statutory compliance	In basements adequate ventilation/Exhaust fans shall be provided so that the polluted basement air shall be recharged from the cutouts located at the ground level.
PPs Submission: Agreed to Comply In basement of Block 2 and Block 3 ventilation system has been provided.		Date: 27/04/2024
19	Statutory compliance	The PP shall not carry any construction below the HT Line passing through the project, if any
PPs Submission: Complied No HT Line is passing through the project Site.		Date: 29/04/2024
20	Statutory compliance	The PP shall obtain the Fire NOC from the Competent Authority before taking occupation of the building.
PPs Submission: Agreed to Comply NOC Permission for Fire Safety has been obtained.		Date: 27/04/2024
21	Statutory compliance	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
PPs Submission: Agreed to Comply Not applicable as the ground water extraction is not involved in the project site.		Date: 27/04/2024
22	Statutory compliance	The PP shall carry out the quarterly awareness programs for the stakeholders of the commercial colony/project.
PPs Submission: Agreed to Comply Quarterly awareness programs will be carried out for the stake holders of the project.		Date: 27/04/2024
23	Statutory compliance	16 (03 Constructed) Rain Water Harvesting pits shall be provided for rainwater usages as per the CGWB norms.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. of RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil & grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manual's.		Date: 27/04/2024

24	Statutory compliance	The PP shall take all preventive measures including water sprinkles to control dust during construction and operational phase.
PPs Submission: Agreed to Comply As the remaining construction work of Block 4 has been completed at site, all the dust mitigation measures were taken care during construction work. Mitigation measures are adopted to control the dust during construction and operation phase.		Date: 27/04/2024
25	Statutory compliance	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
PPs Submission: Complied Necessary permission from all relevant agency has been obtained. Construction at the project site is being done as per details given in EC application and local building byelaws.		Date: 29/04/2024
26	Statutory compliance	The PP shall install the Eco Friendly Green Transformer based on ester oil to reduce the carbon footprint
PPs Submission: Agreed to Comply Eco friendly Green Transformer is available at the project site.		Date: 27/04/2024
27	Statutory compliance	The Approval of the Competent Authority shall be obtained for structural safety of building code due to earthquakes, adequacy of firefighting equipments etc. as per National Building Code including protection measures from lightning etc.
PPs Submission: Complied Statutory clearances have been obtained. application for approval of fire safety has obtained Structure Safety Certificate is obtained from IIT Roorkee vide letter no. CVE/AC/DLF/DT/1 dated 17/03/2023 attached as Annexure 04.		Date: 31/05/2024
General Conditions		
Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached as Annexure 02. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ : 329962322GUNOCTO28037676, dated 11/10/2022 valid upto 30/09/2024, Copy of CTO is attached as Annexure 03.		Date: 29/04/2024
2	Statutory compliance	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
PPs Submission: Agreed to Comply Ground water extraction will not be done at any stage of project.		Date: 27/04/2024

3	Statutory compliance	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached as Annexure 06		Date: 29/04/2024
4	AIR QUALITY MONITORING AND PRESERVATION	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
PPs Submission: Complied “Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has installed at site. Adequate stack heights has been provided and Enclosed type” DG sets which conforms the air and noise emission within permissible standard as per CPCB norms.		Date: 29/04/2024
5	AIR QUALITY MONITORING AND PRESERVATION	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Agreed to Comply Same has been provided at the project site.		Date: 27/04/2024
6	WATER QUALITY MONITORING AND PRESERVATION	The natural: drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, or wetland and water bodies. Check dams, bio-swales, landscape, other- sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
PPs Submission: Agreed to Comply Natural drainage has been allowed for unrestricted flow of water. No construction has been allowed to obstruct the natural drainage of water system.		Date: 27/04/2024
7	WATER QUALITY MONITORING AND PRESERVATION	Total fresh water shall not exceed the proposed requirement as provided in the project details. The per capita supply should adhere to NBC 2016 and CGWA notification dated 12.12.2018.
PPs Submission: Agreed to Comply Fresh water requirement will not exceed as provided in the project details.		Date: 27/04/2024
8	GREENBELT	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the Proposed vegetation on site.
PPs Submission: Agreed to Comply Excavated soil was stored at separate place and used for site leveling, back filling/filling raft and road construction. Top layer of soil was stored and used for landscaping/ horticulture development work.		Date: 27/04/2024
9	GREENBELT	Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantation to be ensured species (cut) to species (planted). Area of green belt development shall be provided as per the details provided in the project document.

<p>PPs Submission: Agreed to Comply Proper green belt has been designed with peripheral shelter belt. Desired Noise level within the project site will be maintained. Landscape and covered vegetation proposed will be of indigenous variety.</p>		<p>Date: 27/04/2024</p>
10	MISCELLANEOUS	Any deviation/change in stipulations of EC/ Development plan, will leads to Environment Clearance void-ab-initio i.e. EC will become invalid for all intent and purposes.
<p>PPs Submission: Agreed to Comply Fresh environmental clearance will be seeked in case of any change in planning of approved plan.</p>		<p>Date: 27/04/2024</p>
11	Statutory compliance	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority for ground coverage, FAR and should be in accordance with zoning plan approved by competent authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
<p>PPs Submission: Complied All the necessary clearance/permission from all relevant agencies have been obtained before the commencement of work. Zoning Plan is attached as Annexure 07. All the construction work has been done as per local building byelaws.</p>		<p>Date: 31/05/2024</p>
12	MISCELLANEOUS	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
<p>PPs Submission: Being Complied Complied, Construction work is completed at the project site.</p>		<p>Date: 29/04/2024</p>
13	Human Health Environment	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
<p>PPs Submission: Complied Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan has already been submitted along with application.</p>		<p>Date: 29/04/2024</p>
14	Human Health Environment	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
<p>PPs Submission: Being Complied Complied, Construction work is completed at the project site.</p>		<p>Date: 29/04/2024</p>
15	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental Policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/ violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake

		holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
PPs Submission: Agreed to Comply The same will be complied.		Date: 27/04/2024
16	Corporate Environmental Responsibility	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted to any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
PPs Submission: Complied Same has already been submitted at the time of EC application.		Date: 29/04/2024
17	MISCELLANEOUS	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
PPs Submission: Complied Advertisement in two local newspapers has been done, copy of the same is attached as Annexure 12.		Date: 31/05/2024
18	Statutory compliance	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
PPs Submission: Complied NOC from forest department has been obtained with letter no. 866-G dated 06/07/2017, Copy of the same is attached as Annexure 08		Date: 31/05/2024
19	AIR QUALITY MONITORING AND PRESERVATION	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
PPs Submission: Being Complied Sand, murrum, loose soil, cement, stored on site was covered to prevent dust pollution from site.		Date: 29/04/2024
20	AIR QUALITY MONITORING AND PRESERVATION	Wet jet shall be provided for grinding and stone cutting
PPs Submission: Agreed to Comply Wet jet was used for grinding and stone cutting.		Date: 27/04/2024
21	AIR QUALITY MONITORING AND PRESERVATION	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
PPs Submission: Being Complied Water sprinkling is being done regularly to suppress dust generation from site.		Date: 29/04/2024
22	AIR QUALITY	All construction and demolition debris shall be stored at the site

	MONITORING AND PRESERVATION	(and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
PPs Submission: Being Complied As the construction work is completed at site, all construction debris has been disposed properly as per C&D disposal guidelines.		Date: 29/04/2024
23	Noise Monitoring & Prevention	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
PPs Submission: Being Complied Back-up DG sets has been kept in acoustically treated room at basement to conform to prescribe noise level standards. DG sets has been provided with adequate stack height as per CPCB guidelines.		Date: 29/04/2024
24	AIR QUALITY MONITORING AND PRESERVATION	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution, Control Board (CPCB) norms.
PPs Submission: Being Complied “Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has installed at site. Adequate stack heights has been provided and Enclosed type” DG sets which conforms the air and noise emission within permissible standard as per CPCB norms.		Date: 29/04/2024
25	WATER QUALITY MONITORING AND PRESERVATION	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
PPs Submission: Complied Noted.		Date: 29/04/2024
26	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
PPs Submission: Complied The water balance diagram has already been submitted along with application.		Date: 29/04/2024
27	WATER QUALITY MONITORING AND PRESERVATION	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, tile quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
PPs Submission: Complied Water supply assurance letter has been obtained from HSVP vide memo no. 9528 dated 24/07/2018 and copy of the same is attached as Annexure 11.		Date: 29/04/2024
28	WATER QUALITY MONITORING AND PRESERVATION	At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at

	PRESERVATION	least 50% opening, landscape etc. would be considered as pervious surface.
PPs Submission: Agreed to Comply Same has been ensured at site.		Date: 27/04/2024
29	WATER QUALITY MONITORING AND PRESERVATION	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bail-ling etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
PPs Submission: Agreed to Comply Dual plumbing line has been provided at site, one for domestic water and other for recycled water for flushing. Entire wastewater (grey and black water) is being treated in the on-site STP up to the tertiary level and the entire treated effluent is being reused for Construction purpose, landscaping, cooling towers and flushing resulting into zero discharge.		Date: 27/04/2024
30	MISCELLANEOUS	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
PPs Submission: Agreed to Comply The project authorities will strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.		Date: 27/04/2024
31	MISCELLANEOUS	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
PPs Submission: Being Complied Submission of six-monthly compliance reports is being done regularly.		Date: 29/04/2024
32	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
PPs Submission: Agreed to Comply Environmental statement for each financial year in Form-V will be submitted time to time in HSPCB.		Date: 27/04/2024
33	MISCELLANEOUS	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
PPs Submission: Being Complied The same is being complied.		Date: 29/04/2024
34	MISCELLANEOUS	The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal

PPs Submission: Agreed to Comply Noted		Date: 27/04/2024
35	MISCELLANEOUS	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
PPs Submission: Complied Noted.		Date: 29/04/2024
36	MISCELLANEOUS	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
PPs Submission: Complied Noted. Not applicable.		Date: 29/04/2024
37	MISCELLANEOUS	The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
PPs Submission: Agreed to Comply Noted		Date: 27/04/2024
38	MISCELLANEOUS	The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter in accordance with the MoEF & CC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022. The environment clearance conditions applicable till life space project will continue to apply. In case of violation the action will be taken as per the laid down law of land. Compliance report shall be sent to this office till life of the project.
PPs Submission: Agreed to Comply Noted		Date: 27/04/2024
39	MISCELLANEOUS	If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance.
PPs Submission: Agreed to Comply Noted		Date: 27/04/2024
40	MISCELLANEOUS	The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
PPs Submission: Agreed to Comply Noted		Date: 27/04/2024
41	Statutory compliance	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including

		protection measures from lightening etc.
PPs Submission: Agreed to Comply Structure Safety Certificate has been obtained, copy of the same is attached as Annexure 04		Date: 27/04/2024
42	Statutory compliance	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable and shall abide with the conditions imposed in NOC, if any issued by Forest Department and NBWL.
PPs Submission: Agreed to Comply Not Applicable.		Date: 27/04/2024
43	Statutory compliance	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
PPs Submission: Complied Statutory clearances have been obtained. Structure Safety Certificate is attached as Annexure 04. NOC from Chief control of explosive is obtained and copy of the same is attached as Annexure 09		Date: 29/04/2024
44	Statutory compliance	The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
PPs Submission: Agreed to Comply All the waste are being managed as per norms.		Date: 27/04/2024
45	Statutory compliance	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly in addition of bylaws of the State Government.
PPs Submission: Being Complied Noted.		Date: 29/04/2024
46	MISCELLANEOUS	The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
47	AIR QUALITY MONITORING AND PRESERVATION	Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
PPs Submission: Being Complied Construction work is completed at the project site, Dust mitigation measures like water sprinkling, covering of construction material, wind breaking wall, anti-smog guns, water trough, valid PUC certified vehicles were provided at project site.		Date: 29/04/2024
48	WASTE MANAGEMENT	Any hazardous waste generated during construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

<p>PPs Submission: Being Complied As this is a commercial project, the only hazardous waste generated is spent oil from DG which is being disposed of as per applicable rules and norms with necessary approval by SPCB.</p>		<p>Date: 29/04/2024</p>
49	GREENBELT	<p>A minimum of 1 tree (5' tall) for every 80 sqm. of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and or invasive species should not be used for landscaping.</p>
<p>PPs Submission: Complied A minimum of 1 tree (5' tall) for every 80 sqm. of land will be planted and maintained. Plant species selected for the project are mostly indigenous type with less water demand.</p>		<p>Date: 29/04/2024</p>
50	ENERGY PRESERVATION MEASURES	<p>Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specification.</p>
<p>PPs Submission: Complied Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses to minimize the energy consumption. The remaining solar power will be provided in due course of time.</p>		<p>Date: 29/04/2024</p>
51	ENERGY PRESERVATION MEASURES	<p>Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-law's requirement, whichever is higher.</p>
<p>PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses. Remaining Solar will be provided in fully operation phase. The remaining solar power will be provided in due course of time.</p>		<p>Date: 27/04/2024</p>
52	WASTE MANAGEMENT	<p>A certificate from the competent authority handling municipal solid wastes, indicating the exiting civic capacities of handling and their adequacy to cater to the M.S.W, generated from project shall be obtained.</p>
<p>PPs Submission: Agreed to Comply Bio-degradable waste is being decomposed in organic waste convertor of 2x800kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.</p>		<p>Date: 27/04/2024</p>
53	WASTE MANAGEMENT	<p>Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.</p>
<p>PPs Submission: Being Complied Disposal of muck during construction phase had not created any adverse effect on the neighboring communities and is being disposed by taking the necessary precaution for general safety and health aspect.</p>		<p>Date: 29/04/2024</p>
54	WASTE MANAGEMENT	<p>Organic Waste Converter within the premises with a minimum capacity of 0.5 kg /person/day must be installed. Leaves to be put in earmarked pits for converting them into compost to be used as</p>

		manure.
PPs Submission: Agreed to Comply 2 Organic waste converter each of 800 kg are available at the project site for decomposing the organic waste at the project site.		Date: 27/04/2024
55	WASTE MANAGEMENT	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
PPs Submission: Agreed to Comply All non-biodegradable waste is being handed over to authorized recycler for disposal as per norms.		Date: 27/04/2024
56	WASTE MANAGEMENT	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
PPs Submission: Being Complied Complied, Construction work is completed at the project site.		Date: 29/04/2024
57	WASTE MANAGEMENT	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
PPs Submission: Being Complied Complied, Construction work is completed at the project site.		Date: 29/04/2024
58	WASTE MANAGEMENT	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
PPs Submission: Being Complied Complied, Construction work is completed at the project site.		Date: 29/04/2024
59	WASTE MANAGEMENT	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
PPs Submission: Agreed to Comply E waste ai being collected separately and provided to authorize recycler for safe disposal.		Date: 27/04/2024
60	GREENBELT	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the forest department. Plantation to be ensured species (cut) to species (planted).
PPs Submission: Agreed to Comply Felling of trees was done to construct the basement after prior permission from forest department. For plantation species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred.		Date: 27/04/2024
61	MISCELLANEOUS	The project proponent shall inform the Regional Office as well as

		the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
PPs Submission: Agreed to Comply Same will be complied.		Date: 27/04/2024
62	MISCELLANEOUS	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.
PPs Submission: Agreed to Comply The parking has been provided as per local regulations and bylaws; parking plan has already submitted with EC application. Entry and Exit points are properly designed and there is proper segregation of vehicular and pedestrian traffic at the site.		Date: 27/04/2024
63	MISCELLANEOUS	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the state urban development department and the P.W.D./competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
PPs Submission: Complied A detailed traffic management has already been submitted with EC Application. Agreed to Comply		Date: 29/04/2024
64	Human Health Environment	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
PPs Submission: Complied Construction work is completed at the project site.		Date: 29/04/2024
65	Human Health Environment	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Agreed to Comply The ventilation provisions for indoor air quality will be as per National Building Code of India.		Date: 27/04/2024
66	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis.
PPs Submission: Being Complied Complied, Construction work is completed at the project site.		Date: 29/04/2024

67	Human Health Environment	A First Aid Room shall be provided in the project both during construction and operations of the project.
PPs Submission: Complied First Aid Room is available at the site.		Date: 29/04/2024
68	Corporate Environmental Responsibility	The project proponent shall comply with the provisions of CER, as applicable.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
69	Corporate Environmental Responsibility	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
70	MISCELLANEOUS	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
PPs Submission: Complied Same has already been complied.		Date: 29/04/2024
71	MISCELLANEOUS	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
PPs Submission: Complied Same will be complied.		Date: 29/04/2024
72	WATER QUALITY MONITORING AND PRESERVATION	No ground water shall be used during construction phase of the project.
PPs Submission: Being Complied Ground water extraction is not involved in the project.		Date: 29/04/2024
73	MISCELLANEOUS	The project proponent shall abide by all the commitments and recommendations made in the Form I-A, conceptual plan also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Being Complied Environmental safeguards contained in the application form 1, Form 1A and in environmental clearance order are being implemented in true spirit.		Date: 29/04/2024
74	AIR QUALITY MONITORING AND PRESERVATION	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

<p>PPs Submission: Being Complied Construction work is completed at the project site, Dust mitigation measures like water sprinkling, covering of construction material, wind breaking wall, anti-smog guns, water trough, valid PUC certified vehicles were allowed at project site.</p>		<p>Date: 29/04/2024</p>
75	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.
<p>PPs Submission: Being Complied Complied, construction work is completed at the project site.</p>		<p>Date: 29/04/2024</p>
76	AIR QUALITY MONITORING AND PRESERVATION	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
<p>PPs Submission: Being Complied “Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has installed at site. Adequate stack height has been provided and Enclosed type” DG sets which conforms the air and noise emission within permissible standard as per CPCB/HSPCB norms.</p>		<p>Date: 29/04/2024</p>
77	AIR QUALITY MONITORING AND PRESERVATION	Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
<p>PPs Submission: Being Complied Construction work is completed at the project site. Site barricades, anti-smog guns, water sprinkling, covering of construction material, wind breaking wall, water trough, valid PUC certified vehicles were allowed at project site. Site photographs has been attached as Annexure 11</p>		<p>Date: 31/05/2024</p>
78	WATER QUALITY MONITORING AND PRESERVATION	Use of water saving devices, fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
<p>PPs Submission: Complied Use of water saving device for water conservation is incorporated in this building plan.</p>		<p>Date: 29/04/2024</p>
79	WATER QUALITY MONITORING AND PRESERVATION	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
<p>PPs Submission: Agreed to Comply Dual plumbing line has been provided at site, one for domestic water and other for recycled water for flushing. Entire wastewater (grey and black water) is being treated in the on-site STP up to the tertiary level and the entire treated effluent is being reused for Construction purpose, landscaping, cooling towers and flushing resulting into zero discharge.</p>		<p>Date: 27/04/2024</p>

80	WATER QUALITY MONITORING AND PRESERVATION	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
PPs Submission: Being Complied Complied, the construction work is completed at the project site.		Date: 29/04/2024
81	WATER QUALITY MONITORING AND PRESERVATION	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pts shall be provided for rain water harvesting after filtration as per CGWB guideline.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil & grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manual.		Date: 27/04/2024
82	WATER QUALITY MONITORING AND PRESERVATION	A rain water harvesting plan needs to be designed where the recharge bores of minimum ore recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase.		Date: 27/04/2024
83	WATER QUALITY MONITORING AND PRESERVATION	All recharge should be limited to shallow aquifer.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
84	WATER QUALITY MONITORING AND PRESERVATION	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
85	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
PPs Submission: Complied The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office,		Date: 29/04/2024

MoEF&CC along with six monthly Monitoring reports during fully operation phase of the project.		
86	WATER QUALITY MONITORING AND PRESERVATION	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC makeup water and gardening. As proposed no treated water shall be disposed in to municipal drain.
PPs Submission: Agreed to Comply The project is in partially operation phase. Total 2000 KLD of STP is available at the project site in which 1000 KLD of STP based on MBR technology is in operation at the project site. Sewage is being treated in STP and is being used in flushing, Gardening and DG cooling.		Date: 27/04/2024
87	WATER QUALITY MONITORING AND PRESERVATION	No sewage or untreated effluent water would be discharged through storm water drains.
PPs Submission: Agreed to Comply No sewage or untreated effluent water will be discharged through storm water drains.		Date: 27/04/2024
88	WATER QUALITY MONITORING AND PRESERVATION	Onsite sewage treatment of capacity of treating 100% waste water to be installed. The installation of the Sewage Treatment Plant. (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
PPs Submission: Agreed to Comply The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generated. STP of 2000 KLD is installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.		Date: 27/04/2024
89	WATER QUALITY MONITORING AND PRESERVATION	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
PPs Submission: Being Complied STP treated water is being monitored as per norms, Latest STP water testing report is attached as annexure 10		Date: 31/05/2024
90	WATER QUALITY MONITORING AND PRESERVATION	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
PPs Submission: Agreed to Comply Sludge from onsite sewage is being collected and used as manure for landscape and horticulture development, surplus sludge will be disposed as per the Ministry of Urban Development, CPHEEO manual on sewerage and sewage treatment.		Date: 27/04/2024
91	Noise Monitoring & Prevention	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be

		made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
PPs Submission: Complied Noise level is within standard limit of prescribed guidelines for commercial region. Monitoring report is attached as an Annexure 09.		Date: 29/04/2024
92	Noise Monitoring & Prevention	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
PPs Submission: Complied Same has been complied and monitoring report is attached as annexure 09.		Date: 29/04/2024
93	ENERGY PRESERVATION MEASURES	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency as per ECBC act 2017 read with ECBC rule, 2018 shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC also is in no case should be less than 25% as prescribed.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
94	ENERGY PRESERVATION MEASURES	Outdoor and common area lighting shall be LED.
PPs Submission: Agreed to Comply LEDs are being used for common area lightening		Date: 27/04/2024
95	ENERGY PRESERVATION MEASURES	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside The building should be integral part of the project design and should be part of the project commissioning.
PPs Submission: Agreed to Comply Energy efficient luminaries like LEDs are being used within project site. Used/damaged LEDs are being stored at designated places within site and handed over to authorized recycler for proper disposal as per norms.		Date: 27/04/2024
96	ENERGY PRESERVATION MEASURES	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating provided to meet 20% of the hot water demand of the commercial building or as per the requirement of the local building whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site. Solar water heater is available at the project site. The remaining solar power will be provided in due course of time.		Date: 27/04/2024
97	ENERGY PRESERVATION MEASURES	The PP will submit report indicating compliance of each parameters of ECBC requirement and submit quantification saving report for each component.
PPs Submission: Agreed to Comply Same will be complied in fully operation phase.		Date: 27/04/2024

98	WASTE MANAGEMENT	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being decomposed in organic waste convertor and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 29/04/2024
99	MISCELLANEOUS	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
PPs Submission: Agreed to Comply Submission of six-monthly compliance reports is being done regularly on time to time.		Date: 27/04/2024
100	MISCELLANEOUS	No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/SEIAA, Haryana. The project proponent shall seek fresh environment clearance under EIA notification 2006, if at any stage there is a change of area of this project.
PPs Submission: Being Complied Noted. No further expansion or modifications in the plan will be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC)/SEIAA, Haryana.		Date: 29/04/2024
101	MISCELLANEOUS	The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for environment clearance to SEIAA.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
102	MISCELLANEOUS	Concealing factual data or submission of false/fabricated data will result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
103	MISCELLANEOUS	The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted.		Date: 27/04/2024
Visit Remarks		
Last Site Visit Report Date:		N/A
Additional Remarks:		

**Half Yearly Compliance Report
2024**

01 Dec(01 Apr - 30 Sep)

Acknowledgement

Proposal Name	Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana		
Name of Entity / Corporate Office	M/S DLF LIMITED AND OTHERS		
Village(s)	NATHAPUR		
District	GURUGRAM		
Proposal No.	SIA/HR/INFRA2/418061/2023	Category	INFRA-2
Plot / Survey / Khasra No.	Details Attached with Complete Report	Sub-District	Gurgaon
State	HARYANA	Entity's PAN	*****3494N
MoEF File No.	SEIAA/HR/2023/305	Entity name as per PAN	DLF LIMITED

Compliance Reporting Details

Reporting Year	2024
Remarks (if any)	<p>The Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/S DLF LIMITED AND OTHERS. This project has been granted environmental clearance from SEIAA Haryana vide letter no. SEIAA/HR/2019/81 dated 06th May, 2019. Further amendment letter has been obtained from SEIAA vide letter no. SEIAA (125)/HR/2020/539 dated 06th November 2020. Further Expansion for the project has been granted vide EC identification no. EC23B038HR159125, file no. SEIAA/HR/2023/305 dated 09th April 2023, further corrigendum in EC has been obtained vide EC Memo No. SEIAA/HR/2024/186 dated 07/06/2024.</p>
Reporting Period	01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office M/S DLF LIMITED AND OTHERS

	Project Area as per EC Granted	Actual Project Area in Possession
Private	13.0956	13.0956
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	13.0956	13.0956

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Not applicable as this is building construction project.	Kg Per Day	N/A	0	0	0

Conditions**Specific Conditions**

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is marinated and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or purpose to be carried out by the project or other agencies in this 05kms radius of the site in different scenarios of space and time.

PPs Submission: Being Complied

Separate entry and exits and internal roads of suitable width have been provided for smooth movement of vehicles. Parking has been fully internalized, and no public space is being used for parking. Hence, there is no traffic congestion near entry and exit points of the project site from the adjoining roads. The project is within the master plan of Gurugram.

Date:
02/12/2024

2 Statutory compliance

The Project Proponent would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing in terms of faecal coli forms and other pathogenic bacteria.

PPs Submission: Being Complied

Online monitoring system for STP is available at the project site for continuous monitoring of the STP water.

Date:
02/12/2024

3 Statutory compliance

The Approval of the Competent Authority shall be obtained for

		structural safety of building code due to earthquakes, adequacy of firefighting equipments etc. as per National Building Code including protection measures from lightening etc.	
PPs Submission: Complied Statutory clearances have been obtained. application for approval of fire safety has obtained Structure Safety Certificate is obtained from IIT Roorkee vide letter no. CVE/AC/DLF/DT/1 dated 17/03/2023 attached as Annexure 04.			Date: 02/12/2024
4	Statutory compliance	That PP shall maintain 25.06 percent of the Total Plot area as Green Area i.e. 32814.57 sqm (without any deviation). The Green Area i.e. 32814.57 sqm shall not be reduced/ modified or put to use for any other purposes at any stage.	
PPs Submission: Being Complied Green area is being developed as per the details given in EC letter at the project.			Date: 02/12/2024
5	Statutory compliance	The PP shall install the Eco Friendly Green Transformer based on ester oil to reduce the carbon footprint	
PPs Submission: Complied Eco friendly Green Transformer is available at the project site.			Date: 02/12/2024
6	Statutory compliance	The PP shall ensure that total EMP Budget shall be spent on project during construction as well as during operational phase as per table given above. The EMP cost on Socio Economic activities shall be used before the commencement of the project and EMP recurring inside the project shall be implemented throughout the operation of the project. The PP shall establish Environment monitoring cell as per documents submitted.	
PPs Submission: Being Complied EMP budget is being spent as per the details given in the EC letter. Environment Monitoring cell as per the detail submitted is available at the site.			Date: 02/12/2024
7	Statutory compliance	The PP is required to plant 10 times trees at the project site and compensatory tree plantation will be done 1:10. No tree cutting has been proposed in the instant project. A minimum of 1 tree for every 80sqm of land should be planted and maintained. The Existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.	
PPs Submission: Being Complied Noted. Felling of trees was done to construct the basement after prior permission from forest department. For plantation, species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred. Compensatory plantation for the felled trees will be done as overall tree plantation.			Date: 02/12/2024
8	Statutory compliance	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.	
PPs Submission: Complied License, zoning approvals and building plan approvals has been obtained from town planning authority before start of Construction work. Construction work of building was carried out in			Date: 02/12/2024

accordance of the approved building plans.		
9	Statutory compliance	The PP shall not carry any construction above or below the Revenue Rasta, if any
PPs Submission: Agreed to Comply Construction will not be carried out above or below the Revenue Rasta.		Date: 02/12/2024
10	Statutory compliance	The PP shall not carry any construction below the HT Line passing through the project, if any
PPs Submission: Complied No HT Line is passing through the project Site.		Date: 02/12/2024
11	Statutory compliance	The Project Proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.
PPs Submission: Being Complied Same is being complied in the operational part and will be complied in the expansion part of the project.		Date: 02/12/2024
12	Statutory compliance	Any change in stipulations of EC will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
13	Statutory compliance	Sewage shall be treated in the STP based on latest Technology with tertiary treatment i.e. Ultra Filtration to achieve standards ordered by NGT. The Treated effluent from STP shall be recycled /reused for flushing. DG cooling and Gardening. The Dimension of each component of STP should be properly designed as per Norms.
PPs Submission: Being Complied The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generation. Total 2000 KLD STP has been installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.		Date: 02/12/2024
14	Statutory compliance	Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to solid waste dumping site through authorized vender.
PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is		Date: 02/12/2024

being decomposed in organic waste convertor of 2x800 kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		
15	Statutory compliance	In basements adequate ventilation/Exhaust fans shall be provided so that the polluted basement air shall be recharged from the cutouts located at the ground level.
PPs Submission: Complied Ventilation system has been designed and installed as per NBC.		Date: 02/12/2024
16	Statutory compliance	The PP shall not give occupation or possession before the water supply and sewage connection permitted by the competent authority.
PPs Submission: Complied Water supply assurance letter from HSVP has been obtained and copy of the same is attached as Annexure 05		Date: 02/12/2024
17	Statutory compliance	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
PPs Submission: Agreed to Comply Not applicable as the ground water extraction is not involved in the project site.		Date: 02/12/2024
18	Statutory compliance	The PP shall carry out the quarterly awareness programs for the stakeholders of the commercial colony/project.
PPs Submission: Agreed to Comply Quarterly awareness programs will be carried out for the stake holders of the project.		Date: 02/12/2024
19	Statutory compliance	16 (03 Constructed) Rain Water Harvesting pits shall be provided for rainwater usages as per the CGWB norms.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. of RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manuals.		Date: 02/12/2024
20	Statutory compliance	The PP shall install Digital water level recorder for monitoring the water recharge and carry out quarterly maintenance and cleaning of RWH pits.
PPs Submission: Complied Digital Water Level Recorder has been provided to the 6 RWH pits.		Date: 02/12/2024
21	Statutory compliance	The PP shall install 04 no of Anti-smog gun mounted on truck in the project for suppression of dust during construction and operational phase and shall use the treated water, if feasible, as per CAQM guidelines.
PPs Submission: Being Complied Regular Water sprinkling through Anti-smog guns are being done at the project site.		Date: 02/12/2024

22	Statutory compliance	The PP shall not give occupation or possession before the electricity connection permitted by the competent Authority.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached as Annexure 06		Date: 02/12/2024
23	Statutory compliance	The PP shall obtain the Fire NOC from the Competent Authority before taking occupation of the building.
PPs Submission: Complied NOC Permission for Fire Safety has been obtained.		Date: 02/12/2024
24	Statutory compliance	The PP shall provide solar 1522 kWp
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses. The remaining solar power will be provided in due course of time.		Date: 02/12/2024
25	Statutory compliance	Consent to establish/operate for the expansion project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of pollution) Act, 1981 and the Water (Prevention and control of pollution) Act, 1974.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached as Annexure 02. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/: 329962322GUNOCTO28037676, dated 11/10/2022 valid upto 30/09/2024, Copy of CTO is attached as Annexure 03. Further renewal of CTO has already been obtained.		Date: 02/12/2024
26	Statutory compliance	The PP shall provide the mechanical ladder for use in case of emergency.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
27	Statutory compliance	The PP shall take all preventive measures including water sprinkles to control dust during construction and operational phase.
PPs Submission: Being Complied As the remaining construction work of Block 4 has been completed at site, all the dust mitigation measures were taken care during construction work. Regular sprinkling is being done to prevent the dust emission.		Date: 02/12/2024

General Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority for ground coverage, FAR and should be in accordance with zoning plan approved by competent authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.

<p>PPs Submission: Complied All the necessary clearance/permission from all relevant agencies have been obtained before the commencement of work. Zoning Plan is attached as Annexure 07. All the construction work has been done as per local building byelaws.</p>		<p>Date: 02/12/2024</p>
2	Statutory compliance	The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
<p>PPs Submission: Being Complied All the waste are being managed as per the norms.</p>		<p>Date: 02/12/2024</p>
3	AIR QUALITY MONITORING AND PRESERVATION	Wet jet shall be provided for grinding and stone cutting
<p>PPs Submission: Being Complied Wet jet is being used for grinding and stone cutting.</p>		<p>Date: 02/12/2024</p>
4	Statutory compliance	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
<p>PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached as Annexure 06.</p>		<p>Date: 02/12/2024</p>
5	Statutory compliance	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
<p>PPs Submission: Complied NOC from forest department has been obtained with letter no. 866-G dated 06/07/2017, Copy of the same is attached as Annexure 08.</p>		<p>Date: 02/12/2024</p>
6	Statutory compliance	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
<p>PPs Submission: Agreed to Comply Building plan approval from competent authority has been obtained Fire approvals from fire department has been obtained. Structure Safety Certificate has been obtained, copy of the same is attached as Annexure 04 Lightening protector will be installed as per NBC.</p>		<p>Date: 02/12/2024</p>
7	AIR QUALITY MONITORING AND PRESERVATION	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
<p>PPs Submission: Complied A proper management plan is adopted to contain the current exceedance in ambient air quality at the site.</p>		<p>Date: 02/12/2024</p>
8	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.

PPs Submission: Complied Complied, construction work has been completed at the project site.		Date: 02/12/2024
9	AIR QUALITY MONITORING AND PRESERVATION	Construction site shall be adequately barricaded before the construction begins. Dust, smoke and other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
PPs Submission: Complied Construction work has been completed at the project site. Site barricades, anti-smog guns, water sprinkling, covering of construction material, wind breaking wall, water trough, valid PUC certified vehicles were allowed at the project site. Site photographs has been attached as Annexure 11		Date: 02/12/2024
10	WATER QUALITY MONITORING AND PRESERVATION	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
11	Statutory compliance	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
PPs Submission: Agreed to Comply Ground water extraction will not be done at any stage of project.		Date: 02/12/2024
12	Statutory compliance	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached as Annexure 02. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/: 329962322GUNOCTO28037676, dated 11/10/2022 valid upto 30/09/2024, Copy of CTO is attached as Annexure 03. Further renewal of CTO has already been obtained.		Date: 02/12/2024
13	Statutory compliance	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
PPs Submission: Complied Statutory clearances have been obtained. Structure Safety Certificate is attached as Annexure 04. NOC from Chief control of explosive has been obtained and copy of the same is attached as Annexure 09.		Date: 02/12/2024
14	Statutory compliance	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable and shall abide with the conditions imposed in NOC, if any issued by Forest Department and NBWL.

PPs Submission: Complied Not Applicable.		Date: 02/12/2024
15	WATER QUALITY MONITORING AND PRESERVATION	Total fresh water shall not exceed the proposed requirement as provided in the project details. The per capita supply should adhere to NBC 2016 and CGWA notification dated 12.12.2018.
PPs Submission: Agreed to Comply Fresh water requirement will not exceed as provided in the project details.		Date: 02/12/2024
16	AIR QUALITY MONITORING AND PRESERVATION	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has been installed at site. Adequate stack height has been provided and Enclosed type DG sets which conforms the air and noise emission within permissible standard as per CPCB/HSPCB norms.		Date: 02/12/2024
17	Statutory compliance	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly in addition of bylaws of the State Government. .
PPs Submission: Being Complied Applicable ECBC norms are followed at site.		Date: 02/12/2024
18	AIR QUALITY MONITORING AND PRESERVATION	Notification GSR 94(E) dated 25.01.2018 of MoEFCC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
PPs Submission: Complied Construction work has been completed at the project site, Dust mitigation measures like water sprinkling, covering of construction material, wind breaking wall, anti-smog guns, water trough, valid PUC certified vehicles were provided at project site.		Date: 02/12/2024
19	AIR QUALITY MONITORING AND PRESERVATION	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site.		Date: 02/12/2024
20	AIR QUALITY MONITORING AND PRESERVATION	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution, Control Board (CPCB) norms.
PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has installed at site. Adequate stack heights has been provided and Enclosed type DG sets which		Date: 02/12/2024

		conforms the air and noise emission within permissible standard as per CPCB norms.	
21	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports.	
		PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Water meters has been installed for all source and supply mainlines (usage wise) to record the water consumption during operation phase, which will assist in monitoring the water balance.	Date: 02/12/2024
22	WATER QUALITY MONITORING AND PRESERVATION	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, tile quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.	
		PPs Submission: Complied Water supply assurance letter has been obtained from HSVP vide memo no. 9528 dated 24/07/2018 and copy of the same is attached as Annexure 11.	Date: 02/12/2024
23	AIR QUALITY MONITORING AND PRESERVATION	For indoor air quality the ventilation provisions as per National Building Code of India.	
		PPs Submission: Complied Same has been provided at the project site.	Date: 02/12/2024
24	WATER QUALITY MONITORING AND PRESERVATION	The natural: drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, or wetland and water bodies. Check dams, bio-swales, landscape, other- sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.	
		PPs Submission: Complied Natural drainage has been allowed for unrestricted flow of water. No construction has been allowed to obstruct the natural drainage of water system.	Date: 02/12/2024
25	AIR QUALITY MONITORING AND PRESERVATION	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.	
		PPs Submission: Complied Sand, murrum, loose soil, cement, stored on site was covered to prevent dust pollution from site.	Date: 02/12/2024
26	AIR QUALITY MONITORING AND PRESERVATION	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.	
		PPs Submission: Being Complied Water sprinkling is being done regularly to suppress dust generation from site.	Date: 02/12/2024
27	AIR QUALITY MONITORING AND	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are	

	PRESERVATION	properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.
PPs Submission: Complied As the construction work has been completed at site, all construction debris has been disposed properly as per C and D disposal guidelines.		Date: 02/12/2024
28	WASTE MANAGEMENT	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
29	ENERGY PRESERVATION MEASURES	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specification.
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses to minimize the energy consumption. The remaining solar power will be provided in due course of time.		Date: 02/12/2024
30	WATER QUALITY MONITORING AND PRESERVATION	No ground water shall be used during construction phase of the project.
PPs Submission: Agreed to Comply Ground water extraction is not involved in the project.		Date: 02/12/2024
31	WATER QUALITY MONITORING AND PRESERVATION	No sewage or untreated effluent water would be discharged through storm water drains.
PPs Submission: Agreed to Comply No sewage or untreated effluent water will be discharged through storm water drains.		Date: 02/12/2024
32	WATER QUALITY MONITORING AND PRESERVATION	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.
PPs Submission: Agreed to Comply Sludge from onsite sewage is being collected and used as manure for landscape and horticulture development, surplus sludge will be disposed as per the Ministry of Urban Development, CPHEEO manual on sewerage and sewage treatment.		Date: 02/12/2024
33	Noise Monitoring & Prevention	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

<p>PPs Submission: Complied Back-up DG sets have been kept in acoustically treated room at basement to conform to prescribe noise level standards. DG sets has been provided with adequate stack height as per CPCB guidelines.</p>		<p>Date: 02/12/2024</p>
34	ENERGY PRESERVATION MEASURES	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside The building should be integral part of the project design and should be part of the project commissioning.
<p>PPs Submission: Being Complied Energy efficient luminaries like LEDs are being used within project site. Used/damaged LEDs are being stored at designated places within site and handed over to authorized recycler for proper disposal as per norms.</p>		<p>Date: 02/12/2024</p>
35	WATER QUALITY MONITORING AND PRESERVATION	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bail-ling etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
<p>PPs Submission: Being Complied Dual plumbing line has been provided at site, one for domestic water and other for recycled water for flushing. Entire wastewater (grey and black water) is being treated in the on-site STP up to the tertiary level and the entire treated effluent is being reused for Construction purpose, landscaping, cooling towers and flushing resulting into zero discharge.</p>		<p>Date: 02/12/2024</p>
36	WATER QUALITY MONITORING AND PRESERVATION	The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pts shall be provided for rain water harvesting after filtration as per CGWB guideline.
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manual.</p>		<p>Date: 02/12/2024</p>
37	WATER QUALITY MONITORING AND PRESERVATION	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
<p>PPs Submission: Agreed to Comply This is single stack system where all waste water will be routed to STP for treatment. Dual plumbing system has been provided in the form of separate recirculation lines for flushing and other uses of treated effluent.</p>		<p>Date: 02/12/2024</p>
38	WATER QUALITY MONITORING AND PRESERVATION	Onsite sewage treatment of capacity of treating 100 percent waste water to be installed. The installation of the Sewage Treatment Plant. (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.

<p>PPs Submission: Being Complied The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generated. STP of 2000 KLD is installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.</p>		<p>Date: 02/12/2024</p>
39	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>At least 20 percent of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50 percent opening, landscape etc. would be considered as pervious surface.</p>
<p>PPs Submission: Complied Same has been ensured at site.</p>		<p>Date: 02/12/2024</p>
40	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.</p>
<p>PPs Submission: Being Complied STP treated water is being monitored as per norms, Latest STP water testing report is attached as annexure 10.</p>		<p>Date: 02/12/2024</p>
41	<p>WASTE MANAGEMENT</p>	<p>Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.</p>
<p>PPs Submission: Complied Disposal of muck during construction phase had not created any adverse effect on the neighboring communities and was disposed by taking the necessary precaution for general safety and health aspect.</p>		<p>Date: 02/12/2024</p>
42	<p>WASTE MANAGEMENT</p>	<p>Any hazardous waste generated during construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.</p>
<p>PPs Submission: Being Complied As this is a commercial project, the only hazardous waste generated is spent oil from DG which is being disposed of as per applicable rules and norms with necessary approval by SPCB.</p>		<p>Date: 02/12/2024</p>
43	<p>Statutory compliance</p>	<p>A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the state urban development department and the P.W.D./competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.</p>
<p>PPs Submission: Complied A detailed traffic management has already been submitted with EC Application and same is implemented at site.</p>		<p>Date: 02/12/2024</p>

44	ENERGY PRESERVATION MEASURES	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1percent of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses. Remaining Solar will be provided in fully operation phase. The remaining solar power will be provided in due course of time.		Date: 02/12/2024
45	WASTE MANAGEMENT	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being decomposed in organic waste convertor and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 02/12/2024
46	WASTE MANAGEMENT	Organic Waste Converter within the premises with a minimum capacity of 0.5 kg /person/day must be installed. Leaves to be put in earmarked pits for converting them into compost to be used as manure.
PPs Submission: Being Complied 2 Organic waste converter each of 800 kg are available at the project site for decomposing the organic waste at the project site.		Date: 02/12/2024
47	WASTE MANAGEMENT	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
PPs Submission: Being Complied Used CFLs and TFLs are being collected separately and provided to authorize recycler for safe disposal.		Date: 02/12/2024
48	GREENBELT	No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the forest department. Plantation to be ensured species (cut) to species (planted).
PPs Submission: Being Complied Felling of trees was done to construct the basement after prior permission from forest department. For plantation species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred.		Date: 02/12/2024
49	Statutory compliance	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
50	Corporate Environmental Responsibility	The project proponent shall comply with the provisions of CER, as applicable.

PPs Submission: Complied As per MoEF notification vide File no. 22-65/2017-IA.III dated 30th September 2020 CER is part of EMP.		Date: 02/12/2024
51	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
PPs Submission: Being Complied Environmental statement for each financial year in Form-V will be submitted time to time in HSPCB.		Date: 02/12/2024
52	MISCELLANEOUS	The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
53	MISCELLANEOUS	Any deviation/change in stipulations of EC/ Development plan, will leads to Environment Clearance void-ab-initio i.e. EC will become invalid for all intent and purposes.
PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
54	MISCELLANEOUS	The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for environment clearance to SEIAA.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
55	MISCELLANEOUS	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
PPs Submission: Agreed to Comply Noted, Full cooperation will be provided to the Regional Office for any requisite data / information/monitoring reports		Date: 02/12/2024
56	MISCELLANEOUS	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
57	MISCELLANEOUS	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

PPs Submission: Agreed to Comply Noted. Not applicable.		Date: 02/12/2024
58	Statutory compliance	Project proponent shall maintain green area 20.06 percent of plot area at ground level with tree plantation and 5 percent plot area as a vertical green.
PPs Submission: Agreed to Comply Same will be complied.		Date: 02/12/2024
59	WATER QUALITY MONITORING AND PRESERVATION	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC makeup water and gardening. As proposed no treated water shall be disposed in to municipal drain.
PPs Submission: Being Complied The project is in partially operation phase. Total 2000 KLD of STP is available at the project site in which 1000 KLD of STP based on MBR technology is in operation at the project site. Sewage is being treated in STP and is being used in flushing, Gardening and DG cooling.		Date: 02/12/2024
60	Noise Monitoring & Prevention	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
PPs Submission: Being Complied Noise level conform to commercial standard both during day and night as per Noise pollution rule. Monitoring report is attached as an Annexure 09.		Date: 02/12/2024
61	WASTE MANAGEMENT	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
PPs Submission: Being Complied All non-biodegradable waste is being handed over to authorized recycler for disposal as per norms.		Date: 02/12/2024
62	WASTE MANAGEMENT	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 percent of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
63	WASTE MANAGEMENT	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
64	GREENBELT	A minimum of 1 tree (5 feet tall) for every 80 sqm. of land should be planted and maintained. The existing trees will be counted for this

		purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and or invasive species should not be used for landscaping.
PPs Submission: Agreed to Comply The criteria have been followed in calculating the nos. of tree to be planted at the project site. Plant species selected for the project are mostly indigenous type with less water demand.		Date: 02/12/2024
65	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
66	Corporate Environmental Responsibility	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted to any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
PPs Submission: Complied Same has already been submitted at the time of EC application.		Date: 02/12/2024
67	MISCELLANEOUS	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
PPs Submission: Complied Advertisement in two local newspapers has been done, copy of the same is attached as Annexure 12.		Date: 02/12/2024
68	MISCELLANEOUS	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
PPs Submission: Complied Same has already been complied.		Date: 02/12/2024
69	MISCELLANEOUS	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
PPs Submission: Agreed to Comply Same will be complied.		Date: 02/12/2024
70	MISCELLANEOUS	If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance.

PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
71	ENERGY PRESERVATION MEASURES	Outdoor and common area lighting shall be LED.
PPs Submission: Being Complied LEDs are being used for common area lightening		Date: 02/12/2024
72	ENERGY PRESERVATION MEASURES	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating provided to meet 20 percent of the hot water demand of the commercial building or as per the requirement of the local building whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site. Solar water heater is available at the project site. The remaining solar power will be provided in due course of time.		Date: 02/12/2024
73	WASTE MANAGEMENT	A certificate from the competent authority handling municipal solid wastes, indicating the exiting civic capacities of handling and their adequacy to cater to the M.S.W, generated from project shall be obtained.
PPs Submission: Being Complied Bio-degradable waste is being decomposed in organic waste convertor of 2x800kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 02/12/2024
74	GREENBELT	Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantation to be ensured species (cut) to species (planted). Area of green belt development shall be provided as per the details provided in the project document.
PPs Submission: Agreed to Comply Compensatory plantation for the felled trees will be done as overall tree plantation. Proper green belt has been designed with peripheral shelter belt. Desired Noise level within the project site will be maintained. Landscape and covered vegetation proposed will be of indigenous variety.		Date: 02/12/2024
75	MISCELLANEOUS	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
PPs Submission: Being Complied Submission of six-monthly compliance reports is being done regularly.		Date: 02/12/2024
76	Statutory compliance	A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d.

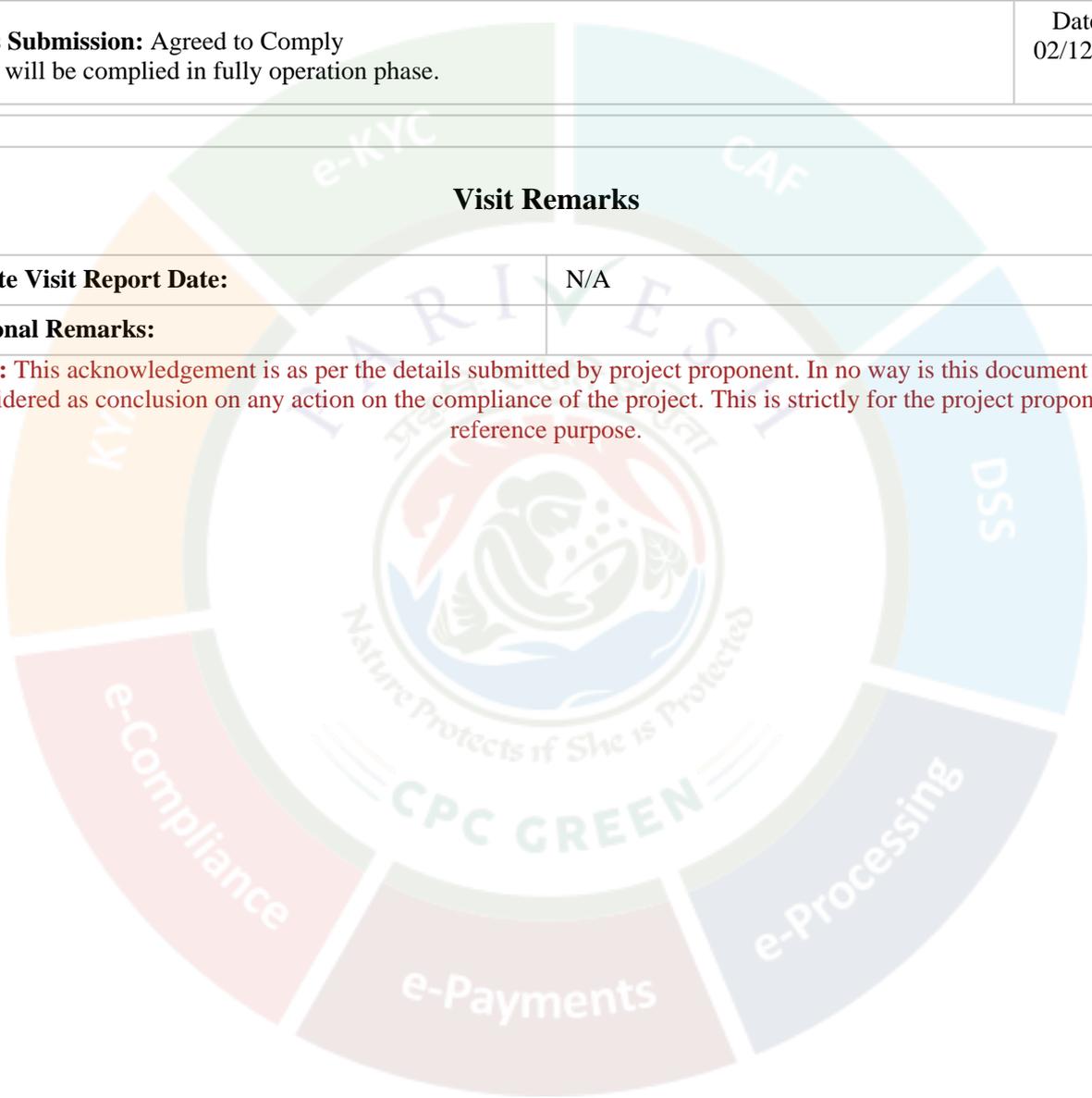
		Parking norms as per local regulation.
PPs Submission: Complied The parking has been provided as per local regulations and bylaws; parking plan has already submitted with EC application. Entry and Exit points are properly designed and there is proper segregation of vehicular and pedestrian traffic at the site.		Date: 02/12/2024
77	Human Health Environment	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
PPs Submission: Complied Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan has already been submitted along with application.		Date: 02/12/2024
78	MISCELLANEOUS	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
PPs Submission: Agreed to Comply Same will be complied.		Date: 02/12/2024
79	Human Health Environment	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Complied The ventilation system has been designed and installed as per NBC norms.		Date: 02/12/2024
80	Human Health Environment	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
81	MISCELLANEOUS	Concealing factual data or submission of false/fabricated data will result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
82	MISCELLANEOUS	The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
83	MISCELLANEOUS	The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal

PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
84	MISCELLANEOUS	The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
85	WATER QUALITY MONITORING AND PRESERVATION	Use of water saving devices, fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
PPs Submission: Complied Use of water saving devices and fixtures for water conservation has been incorporated in this building design.		Date: 02/12/2024
86	WATER QUALITY MONITORING AND PRESERVATION	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
PPs Submission: Complied Complied, the construction work has been completed at the project site.		Date: 02/12/2024
87	WATER QUALITY MONITORING AND PRESERVATION	A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase.		Date: 02/12/2024
88	WATER QUALITY MONITORING AND PRESERVATION	All recharge should be limited to shallow aquifer.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
89	WATER QUALITY MONITORING AND PRESERVATION	Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
90	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly

		Monitoring reports.
<p>PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports during fully operation phase of the project.</p>		<p>Date: 02/12/2024</p>
91	Noise Monitoring & Prevention	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
<p>PPs Submission: Being Complied Same has been complied and monitoring report is attached as annexure 09.</p>		<p>Date: 02/12/2024</p>
92	GREENBELT	Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the Proposed vegetation on site.
<p>PPs Submission: Complied Excavated soil was stored at separate place and used for site leveling, back filling/filling raft and road construction. Top layer of soil was stored and used for landscaping/ horticulture development work.</p>		<p>Date: 02/12/2024</p>
93	Human Health Environment	A First Aid Room shall be provided in the project both during construction and operations of the project.
<p>PPs Submission: Complied First Aid Room is available at the site.</p>		<p>Date: 02/12/2024</p>
94	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental Policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/ violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEFCC as a part of six-monthly report.
<p>PPs Submission: Complied Environment Policy is attached as Annexure 17.</p>		<p>Date: 02/12/2024</p>
95	MISCELLANEOUS	No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC)/SEIAA, Haryana. The project proponent shall seek fresh environment clearance under EIA notification 2006, if at any stage there is a change of area of this project.
<p>PPs Submission: Agreed to Comply Noted.</p>		<p>Date: 02/12/2024</p>
96	MISCELLANEOUS	The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter in accordance with the MoEFCC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022. The environment clearance conditions applicable till life space

		project will continue to apply. In case of violation the action will be taken as per the laid down law of land. Compliance report shall be sent to this office till life of the project.
PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
97	Human Health Environment	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
PPs Submission: Complied Complied, Construction work has been completed at the project site.		Date: 02/12/2024
98	Corporate Environmental Responsibility	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
99	MISCELLANEOUS	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
PPs Submission: Agreed to Comply Noted		Date: 02/12/2024
100	MISCELLANEOUS	The project proponent shall abide by all the commitments and recommendations made in the Form I-A, conceptual plan also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Being Complied Environmental safeguards contained in the application form 1, Form 1A and in environmental clearance order are being implemented in true spirit.		Date: 02/12/2024
101	MISCELLANEOUS	The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
102	MISCELLANEOUS	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
PPs Submission: Being Complied The same is being complied.		Date: 02/12/2024
103	ENERGY PRESERVATION	Compliance with the Energy Conservation Building Code (ECBC)

	MEASURES	of Bureau of Energy Efficiency as per ECBC act 2017 read with ECBC rule, 2018 shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC also is in no case should be less than 25 percent as prescribed.
PPs Submission: Agreed to Comply Noted.		Date: 02/12/2024
104	ENERGY PRESERVATION MEASURES	The PP will submit report indicating compliance of each parameters of ECBC requirement and submit quantification saving report for each component.
PPs Submission: Agreed to Comply Same will be complied in fully operation phase.		Date: 02/12/2024
Visit Remarks		
Last Site Visit Report Date:		N/A
Additional Remarks:		
<p>Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.</p>		



**Half Yearly Compliance Report
2025
01 Jun(01 Oct - 31 Mar)**

Acknowledgement

Proposal Name	Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana		
Name of Entity / Corporate Office	M/S DLF LIMITED AND OTHERS		
Village(s)	NATHAPUR		
District	GURUGRAM		
Proposal No.	SIA/HR/INFRA2/418061/2023	Category	INFRA-2
Plot / Survey / Khasra No.	Details Attached with Complete Report	Sub-District	Gurgaon
State	HARYANA	Entity's PAN	*****EQUIRED
MoEF File No.	SEIAA/HR/2023/305	Entity name as per PAN	DLF LIMITED

Compliance Reporting Details

Reporting Year

2025

Remarks (if any)

The Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/S DLF LIMITED AND OTHERS. This project has been granted environmental clearance from SEIAA Haryana vide letter no. SEIAA/HR/2019/81 dated 06th May, 2019. Further amendment letter has been obtained from SEIAA vide letter no. SEIAA (125)/HR/2020/539 dated 06th November 2020. Further Expansion for the project has been granted vide EC identification no. EC23B038HR159125, file no. SEIAA/HR/2023/305 dated 09th April 2023, further corrigendum in EC has been obtained vide EC Memo No. SEIAA/HR/2024/186 dated 07/06/2024. The project is in Partially Operation Phase. Block 2

and Block 3 is in operation phase. Construction has been completed in Block 4 only finishing work remain. Construction work is yet to start in Block 5, Block 6, Block 7, Block 8 and Retail Area.

Reporting Period 01 Jun(01 Oct - 31 Mar)

Details of Production and Project Area

Name of Entity / Corporate Office M/S DLF LIMITED AND OTHERS

	Project Area as per EC Granted	Actual Project Area in Possession
Private	13.0956	13.0956
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	13.0956	13.0956

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Not applicable as this is building construction project.	Kg Per Day	N/A	0	0	0

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	Sewage shall be treated in the STP based on latest Technology with tertiary treatment i.e. Ultra Filtration to achieve standards ordered by NGT. The Treated effluent from STP shall be recycled /reused for flushing. DG cooling and Gardening. The Dimension of each component of STP should be properly designed as per Norms.

PPs Submission: Being Complied

The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generation. Total 2000 KLD STP has been installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.

Date:
17/05/2025

2	Statutory compliance	The Project Proponent would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing
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		in terms of faecal coli forms and other pathogenic bacteria.
PPs Submission: Being Complied Online monitoring system for STP is available at the project site for continuous monitoring of the STP water.		Date: 17/05/2025
3	Statutory compliance	The PP shall ensure that total EMP Budget shall be spent on project during construction as well as during operational phase as per table given above. The EMP cost on Socio Economic activities shall be used before the commencement of the project and EMP recurring inside the project shall be implemented throughout the operation of the project. The PP shall establish Environment monitoring cell as per documents submitted.
PPs Submission: Being Complied EMP budget is being spent as per the details given in the EC letter. Environment Monitoring cell as per the detail submitted is available at the site.		Date: 17/05/2025
4	Statutory compliance	The Project Proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.
PPs Submission: Agreed to Comply 3rd Party study report will be done when the project will be in fully operation phase.		Date: 17/05/2025
5	Statutory compliance	Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to solid waste dumping site through authorized vender.
PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being decomposed in organic waste convertor of 2x800 kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 17/05/2025
6	Statutory compliance	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is marinated and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or purpose to be carried out by the project or other agencies in this 05kms radius of the site in different scenarios of space and time.
PPs Submission: Complied Separate entry and exits and internal roads of suitable width have been provided for smooth movement of vehicles. Parking has been fully internalized, and no public space is being used for parking. Hence, there is no traffic congestion near entry and exit points of the project site from the adjoining roads. The project is within the master plan of Gurugram.		Date: 17/05/2025

7	Statutory compliance	The PP is required to plant 10 times trees at the project site and compensatory tree plantation will be done 1:10. No tree cutting has been proposed in the instant project. A minimum of 1 tree for every 80sqm of land should be planted and maintained. The Existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
PPs Submission: Agreed to Comply Noted. Felling of trees was done to construct the basement after prior permission from forest department. For plantation, species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred. Compensatory plantation for the felled trees will be done as overall tree plantation in due course of time immediate after the completion of construction work so that max survival can be ensured.		Date: 17/05/2025
8	Statutory compliance	That PP shall maintain 25.06 percent of the Total Plot area as Green Area i.e. 32814.57 sqm (without any deviation). The Green Area i.e. 32814.57 sqm shall not be reduced/ modified or put to use for any other purposes at any stage.
PPs Submission: Being Complied Green area is being developed as per the details given in EC letter at the project.		Date: 17/05/2025
9	Statutory compliance	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
PPs Submission: Complied License, zoning approvals and building plan approvals has been obtained from town planning authority before start of Construction work. Construction work of building was carried out in accordance of the approved building plans.		Date: 17/05/2025
10	Statutory compliance	In basements adequate ventilation/Exhaust fans shall be provided so that the polluted basement air shall be recharged from the cutouts located at the ground level.
PPs Submission: Complied Ventilation system has been designed and installed as per NBC.		Date: 17/05/2025
11	Statutory compliance	The PP shall install the Eco Friendly Green Transformer based on ester oil to reduce the carbon footprint
PPs Submission: Complied Eco friendly Green Transformer is available at the project site.		Date: 17/05/2025
12	Statutory compliance	Consent to establish/operate for the expansion project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of pollution) Act, 1981 and the Water (Prevention and control of pollution) Act, 1974.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached herewith. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :		Date: 17/05/2025

329962324GUNOCTO71731010, dated 23/07/2024 valid upto 30/09/2029, Copy of CTO is attached herewith.		
13	Statutory compliance	The Approval of the Competent Authority shall be obtained for structural safety of building code due to earthquakes, adequacy of firefighting equipments etc. as per National Building Code including protection measures from lightening etc.
PPs Submission: Complied Statutory clearances have been obtained. application for approval of fire safety has been obtained. Structure Safety Certificate is obtained from IIT Roorkee vide letter no. CVE/AC/DLF/DT/1 dated 17/03/2023 attached herewith.		Date: 17/05/2025
14	Statutory compliance	The PP shall not carry any construction above or below the Revenue Rasta, if any
PPs Submission: Agreed to Comply Revenue rasta is available at site and construction work will not be done above and below the revenue rasta.		Date: 17/05/2025
15	Statutory compliance	The PP shall not carry any construction below the HT Line passing through the project, if any
PPs Submission: Complied No HT Line is passing through the project Site.		Date: 17/05/2025
16	Statutory compliance	The PP shall obtain the Fire NOC from the Competent Authority before taking occupation of the building.
PPs Submission: Complied NOC Permission for Fire Safety has been obtained.		Date: 17/05/2025
17	Statutory compliance	The PP shall not give occupation or possession before the water supply and sewage connection permitted by the competent authority.
PPs Submission: Complied Water supply assurance letter from HSVP has been obtained and copy of the same is attached herewith.		Date: 17/05/2025
18	Statutory compliance	The PP shall not give occupation or possession before the electricity connection permitted by the competent Authority.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached herewith.		Date: 17/05/2025
19	Statutory compliance	The PP shall provide solar 1522 kWP
PPs Submission: Agreed to Comply Solar of 242.10 kWP in Tower 3 and 277.65 kWP in Tower 2 (Total 519.75 kWP) is available at the project site for common area lighting and different uses. The remaining solar power will be provided in due course of time.		Date: 17/05/2025
20	Statutory compliance	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.

<p>PPs Submission: Complied Not applicable as the ground water extraction is not involved in the project site.</p>		<p>Date: 17/05/2025</p>
21	Statutory compliance	The PP shall carry out the quarterly awareness programs for the stakeholders of the commercial colony/project.
<p>PPs Submission: Agreed to Comply Quarterly awareness programs will be carried out for the stake holders of the project.</p>		<p>Date: 17/05/2025</p>
22	Statutory compliance	16 (03 Constructed) Rain Water Harvesting pits shall be provided for rainwater usages as per the CGWB norms.
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. of RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manuals.</p>		<p>Date: 17/05/2025</p>
23	Statutory compliance	The PP shall install Digital water level recorder for monitoring the water recharge and carry out quarterly maintenance and cleaning of RWH pits.
<p>PPs Submission: Complied Digital Water Level Recorder has been provided to the installed 6 RWH pits.</p>		<p>Date: 17/05/2025</p>
24	Statutory compliance	The PP shall install 04 no of Anti-smog gun mounted on truck in the project for suppression of dust during construction and operational phase and shall use the treated water, if feasible, as per CAQM guidelines.
<p>PPs Submission: Being Complied Regular Water sprinkling through Anti-smog guns are being done at the project site.</p>		<p>Date: 17/05/2025</p>
25	Statutory compliance	The PP shall take all preventive measures including water sprinkles to control dust during construction and operational phase.
<p>PPs Submission: Being Complied Regular water sprinkling is being done at the project site.</p>		<p>Date: 17/05/2025</p>
26	Statutory compliance	The PP shall provide the mechanical ladder for use in case of emergency.
<p>PPs Submission: Complied Same has been provided at the project site.</p>		<p>Date: 17/05/2025</p>
27	Statutory compliance	Any change in stipulations of EC will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.
<p>PPs Submission: Agreed to Comply Noted.</p>		<p>Date: 17/05/2025</p>

General Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
PPs Submission: Complied NOC from forest department has been obtained with letter no. 866-G dated 06/07/2017, Copy of the same is attached herewith.		Date: 17/05/2025
2	Statutory compliance	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable and shall abide with the conditions imposed in NOC, if any issued by Forest Department and NBWL.
PPs Submission: Complied Not Applicable.		Date: 17/05/2025
3	Statutory compliance	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority for ground coverage, FAR and should be in accordance with zoning plan approved by competent authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
PPs Submission: Being Complied All the necessary clearance/permission from all relevant agencies have been obtained before the commencement of work. Zoning Plan is attached as herewith. All the construction work is being done as per local building byelaws.		Date: 17/05/2025
4	Statutory compliance	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
PPs Submission: Agreed to Comply Building plan approval from competent authority has been obtained Fire approvals from fire department has been obtained. Structure Safety Certificate has been obtained, copy of the same is attached as herewith. Lightening protector will be installed as per NBC.		Date: 17/05/2025
5	Statutory compliance	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
PPs Submission: Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached herewith. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ : 329962324GUNOCTO71731010, dated 23/07/2024 valid upto 30/09/2029, Copy of CTO is attached herewith.		Date: 17/05/2025
6	Statutory compliance	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
PPs Submission: Complied		Date:

Ground water extraction will not be done at any stage of project.		17/05/2025
7	Statutory compliance	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached herewith		Date: 17/05/2025
8	Statutory compliance	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
PPs Submission: Complied Statutory clearances have been obtained. Structure Safety Certificate is attached as herewith. NOC from Chief control of explosive has been obtained and copy of the same is attached as herewith.		Date: 17/05/2025
9	Statutory compliance	The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
PPs Submission: Being Complied All the waste are being managed as per the norms.		Date: 17/05/2025
10	Statutory compliance	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly in addition of bylaws of the State Government. .
PPs Submission: Being Complied Applicable ECBC norms are followed at site.		Date: 17/05/2025
11	AIR QUALITY MONITORING AND PRESERVATION	Notification GSR 94(E) dated 25.01.2018 of MoEFCC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
PPs Submission: Agreed to Comply Dust mitigation measures like water sprinkling, covering of construction material, wind breaking wall, anti-smog guns, water trough, valid PUC certified vehicles are provided at project site. Notification GSR 94(E) dated 25.01.2018 of MoEFCC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities are being followed at the project site.		Date: 17/05/2025
12	AIR QUALITY MONITORING AND PRESERVATION	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
PPs Submission: Complied A proper management plan is adopted to contain the current exceedance in ambient air quality at the site.		Date: 17/05/2025
13	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.

<p>PPs Submission: Complied Online Monitoring system for continuous monitoring of PM10 and PM2.5 is available at the project site.</p>		<p>Date: 17/05/2025</p>
14	AIR QUALITY MONITORING AND PRESERVATION	<p>Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.</p>
<p>PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has been installed at site. Adequate stack height has been provided and Enclosed type DG sets which conforms the air and noise emission within permissible standard as per CPCB/HSPCB norms.</p>		<p>Date: 17/05/2025</p>
15	AIR QUALITY MONITORING AND PRESERVATION	<p>Construction site shall be adequately barricaded before the construction begins. Dust, smoke and other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.</p>
<p>PPs Submission: Being Complied Dust mitigation measures like site barricades, water sprinkling, metal roads, cement stored in enclosures and covering of loose construction materials, has already been provided at site. Valid PUC certified and plastic/tarpaulin covered vehicles have been used at project site. Site photographs has been attached herewith.</p>		<p>Date: 17/05/2025</p>
16	AIR QUALITY MONITORING AND PRESERVATION	<p>Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.</p>
<p>PPs Submission: Being Complied Sand, murrum, loose soil, cement, stored on site is covered to prevent dust pollution from site.</p>		<p>Date: 17/05/2025</p>
17	AIR QUALITY MONITORING AND PRESERVATION	<p>Wet jet shall be provided for grinding and stone cutting</p>
<p>PPs Submission: Being Complied Wet jet is being used for grinding and stone cutting.</p>		<p>Date: 17/05/2025</p>
18	AIR QUALITY MONITORING AND PRESERVATION	<p>Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.</p>
<p>PPs Submission: Being Complied Water sprinkling is being done regularly to suppress dust generation from site.</p>		<p>Date: 17/05/2025</p>
19	AIR QUALITY MONITORING AND PRESERVATION	<p>All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition</p>

		Waste Management Rules 2016.
PPs Submission: Being Complied All construction debris is being stored at the site before they are properly disposed.		Date: 17/05/2025
20	AIR QUALITY MONITORING AND PRESERVATION	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site.		Date: 17/05/2025
21	AIR QUALITY MONITORING AND PRESERVATION	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution, Control Board (CPCB) norms.
PPs Submission: Being Complied Ultra-Low sulphur diesel is being used for running DG sets at the site. 5x2250 KVA capacity of DG sets has installed at site. Adequate stack heights has been provided and Enclosed type DG sets which conforms the air and noise emission within permissible standard as per CPCB norms.		Date: 17/05/2025
22	AIR QUALITY MONITORING AND PRESERVATION	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Complied Ventilation system has been designed and installed as per NBC in Block 2, Block 3 and Block 4.		Date: 17/05/2025
23	WATER QUALITY MONITORING AND PRESERVATION	The natural: drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, or wetland and water bodies. Check dams, bio-swales, landscape, other- sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
PPs Submission: Complied Natural drainage has been allowed for unrestricted flow of water. No construction has been allowed to obstruct the natural drainage of water system.		Date: 17/05/2025
24	WATER QUALITY MONITORING AND PRESERVATION	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
25	WATER QUALITY MONITORING AND PRESERVATION	Total fresh water shall not exceed the proposed requirement as provided in the project details. The per capita supply should adhere to NBC 2016 and CGWA notification dated 12.12.2018.
PPs Submission: Agreed to Comply Fresh water requirement will not exceed as provided in the project details.		Date: 17/05/2025
26	WATER QUALITY	The quantity of fresh water usage, water recycling and rainwater

	MONITORING AND PRESERVATION	harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports.
PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports during fully operation phase of the project.		Date: 17/05/2025
27	ENERGY PRESERVATION MEASURES	Outdoor and common area lighting shall be LED.
PPs Submission: Being Complied LEDs are being used for common area lightening		Date: 17/05/2025
28	WATER QUALITY MONITORING AND PRESERVATION	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, tile quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
PPs Submission: Complied Water supply assurance letter has been obtained from HSVP vide memo no. 9528 dated 24/07/2018 and copy of the same is attached herewith.		Date: 17/05/2025
29	WATER QUALITY MONITORING AND PRESERVATION	At least 20 percent of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50 percent opening, landscape etc. would be considered as pervious surface.
PPs Submission: Complied Same has been ensured at site.		Date: 17/05/2025
30	WATER QUALITY MONITORING AND PRESERVATION	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bail-ling etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
PPs Submission: Being Complied Dual plumbing line has been provided at site, one for domestic water and other for recycled water for flushing. Entire wastewater (grey and black water) is being treated in the on-site STP up to the tertiary level and the entire treated effluent is being reused for Construction purpose, landscaping, cooling towers and flushing resulting into zero discharge.		Date: 17/05/2025
31	WATER QUALITY MONITORING AND PRESERVATION	Use of water saving devices, fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
PPs Submission: Complied Use of water saving devices and fixtures for water conservation has been incorporated in this building design.		Date: 17/05/2025
32	WATER QUALITY MONITORING AND PRESERVATION	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.

<p>PPs Submission: Agreed to Comply This is single stack system where all waste water will be routed to STP for treatment. Dual plumbing system has been provided in the form of separate recirculation lines for flushing and other uses of treated effluent.</p>		<p>Date: 17/05/2025</p>
33	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.</p>
<p>PPs Submission: Agreed to Comply Noted.</p>		<p>Date: 17/05/2025</p>
34	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pts shall be provided for rain water harvesting after filtration as per CGWB guideline.</p>
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits are in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manual.</p>		<p>Date: 17/05/2025</p>
35	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>A rain water harvesting plan needs to be designed where the recharge bores of minimum ore recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.</p>
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits are in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase.</p>		<p>Date: 17/05/2025</p>
36	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>All recharge should be limited to shallow aquifer.</p>
<p>PPs Submission: Agreed to Comply Noted.</p>		<p>Date: 17/05/2025</p>
37	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>No ground water shall be used during construction phase of the project.</p>
<p>PPs Submission: Complied Ground water extraction is not involved in the project.</p>		<p>Date: 17/05/2025</p>
38	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.</p>

PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
39	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports.
PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports during fully operation phase of the project.		Date: 17/05/2025
40	WATER QUALITY MONITORING AND PRESERVATION	Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC makeup water and gardening. As proposed no treated water shall be disposed in to municipal drain.
PPs Submission: Being Complied The project is in partially operation phase. Total 2000 KLD of STP is available at the project site in which 1000 KLD of STP based on MBR technology is in operation at the project site. Sewage is being treated in STP and is being used in flushing, Gardening and DG cooling.		Date: 17/05/2025
41	WATER QUALITY MONITORING AND PRESERVATION	No sewage or untreated effluent water would be discharged through storm water drains.
PPs Submission: Agreed to Comply No sewage or untreated effluent water will be discharged through storm water drains.		Date: 17/05/2025
42	WATER QUALITY MONITORING AND PRESERVATION	Onsite sewage treatment of capacity of treating 100 percent waste water to be installed. The installation of the Sewage Treatment Plant. (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
PPs Submission: Being Complied The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generated. STP of 2000 KLD is installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.		Date: 17/05/2025
43	WATER QUALITY MONITORING AND PRESERVATION	Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
PPs Submission: Being Complied STP treated water is being monitored as per norms, Latest STP water testing report is attached herewith.		Date: 17/05/2025
44	WATER QUALITY MONITORING AND PRESERVATION	Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and

		Sewage Treatment Systems, 2013.
<p>PPs Submission: Agreed to Comply Sludge from onsite sewage is being collected and used as manure for landscape and horticulture development, surplus sludge will be disposed as per the Ministry of Urban Development, CPHEEO manual on sewerage and sewage treatment.</p>		<p>Date: 17/05/2025</p>
45	Noise Monitoring & Prevention	Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
<p>PPs Submission: Complied Noise level conform to commercial standard both during day and night as per Noise pollution rule. Monitoring report is attached as an Annexure 10.</p>		<p>Date: 17/05/2025</p>
46	Noise Monitoring & Prevention	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
<p>PPs Submission: Complied Same has been complied and monitoring report is attached herewith.</p>		<p>Date: 17/05/2025</p>
47	Noise Monitoring & Prevention	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
<p>PPs Submission: Complied Back-up DG sets have been kept in acoustically treated room at basement to conform to prescribe noise level standards. DG sets has been provided with adequate stack height as per CPCB guidelines.</p>		<p>Date: 17/05/2025</p>
48	ENERGY PRESERVATION MEASURES	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency as per ECBC act 2017 read with ECBC rule, 2018 shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC also is in no case should be less than 25 percent as prescribed.
<p>PPs Submission: Agreed to Comply Noted.</p>		<p>Date: 17/05/2025</p>
49	ENERGY PRESERVATION MEASURES	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specification.
<p>PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses to minimize the energy consumption. The remaining solar power will be installed in future development work.</p>		<p>Date: 17/05/2025</p>
50	ENERGY PRESERVATION MEASURES	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside The building should be integral part of the project design and should be part of the project commissioning.

<p>PPs Submission: Being Complied Energy efficient luminaries like LEDs are being used within project site. Used/damaged LEDs are being stored at designated places within site and handed over to authorized recycler for proper disposal as per norms.</p>		<p>Date: 17/05/2025</p>
51	ENERGY PRESERVATION MEASURES	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1percent of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
<p>PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses. Remaining Solar will be provided in fully operation phase. The remaining solar power will be installed in future development work.</p>		<p>Date: 17/05/2025</p>
52	ENERGY PRESERVATION MEASURES	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating provided to meet 20 percent of the hot water demand of the commercial building or as per the requirement of the local building whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
<p>PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site. Solar water heater is available at the project site. The remaining solar power will be installed in future development work.</p>		<p>Date: 17/05/2025</p>
53	ENERGY PRESERVATION MEASURES	The PP will submit report indicating compliance of each parameters of ECBC requirement and submit quantification saving report for each component.
<p>PPs Submission: Agreed to Comply Same will be complied in fully operation phase.</p>		<p>Date: 17/05/2025</p>
54	WASTE MANAGEMENT	A certificate from the competent authority handling municipal solid wastes, indicating the exiting civic capacities of handling and their adequacy to cater to the M.S.W, generated from project shall be obtained.
<p>PPs Submission: Being Complied Bio-degradable waste is being decomposed in organic waste convertor of 2x800kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.</p>		<p>Date: 17/05/2025</p>
55	WASTE MANAGEMENT	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
<p>PPs Submission: Being Complied Disposal of muck during construction phase is not created any adverse effect on the neighboring communities and is being disposed by taking the necessary precaution for general safety and health aspect.</p>		<p>Date: 17/05/2025</p>
56	WASTE MANAGEMENT	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

<p>PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being decomposed in organic waste convertor and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.</p>		<p>Date: 17/05/2025</p>
57	WASTE MANAGEMENT	Organic Waste Converter within the premises with a minimum capacity of 0.5 kg /person/day must be installed. Leaves to be put in earmarked pits for converting them into compost to be used as manure.
<p>PPs Submission: Being Complied 2 Organic waste converter each of 800 kg are available at the project site for decomposing the organic waste at the project site.</p>		<p>Date: 17/05/2025</p>
58	WASTE MANAGEMENT	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
<p>PPs Submission: Being Complied All non-biodegradable waste is being handed over to authorized recycler for disposal as per norms.</p>		<p>Date: 17/05/2025</p>
59	WASTE MANAGEMENT	Any hazardous waste generated during construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
<p>PPs Submission: Being Complied As this is a commercial project, the only hazardous waste generated is spent oil from DG which is being disposed of as per applicable rules and norms with necessary approval by SPCB.</p>		<p>Date: 17/05/2025</p>
60	WASTE MANAGEMENT	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 percent of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
<p>PPs Submission: Being Complied Environment friendly materials like bricks, blocks and other construction materials are being used in construction work.</p>		<p>Date: 17/05/2025</p>
61	WASTE MANAGEMENT	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
<p>PPs Submission: Being Complied Fly-ash based cement and other building materials like bricks and blocks is being used in the construction of building. Ready mix concrete is being used in building construction.</p>		<p>Date: 17/05/2025</p>
62	WASTE MANAGEMENT	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
<p>PPs Submission: Being Complied All construction debris is being stored at the site before they are properly disposed.</p>		<p>Date: 17/05/2025</p>
63	WASTE MANAGEMENT	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

<p>PPs Submission: Being Complied Used CFLs and TFLs are being collected separately and provided to authorize recycler for safe disposal.</p>		<p>Date: 17/05/2025</p>
64	GREENBELT	<p>No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the forest department. Plantation to be ensured species (cut) to species (planted).</p>
<p>PPs Submission: Being Complied Felling of trees was done to construct the basement after prior permission from forest department. For plantation species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred.</p>		<p>Date: 17/05/2025</p>
65	GREENBELT	<p>A minimum of 1 tree (5 feet tall) for every 80 sqm. of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and or invasive species should not be used for landscaping.</p>
<p>PPs Submission: Complied The criteria have been followed in calculating the nos. of tree to be planted at the project site. Plant species selected for the project are mostly indigenous type with less water demand.</p>		<p>Date: 17/05/2025</p>
66	GREENBELT	<p>Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantation to be ensured species (cut) to species (planted). Area of green belt development shall be provided as per the details provided in the project document.</p>
<p>PPs Submission: Agreed to Comply Compensatory plantation for the felled trees will be done as overall tree plantation. Proper green belt has been designed with peripheral shelter belt. Desired Noise level within the project site will be maintained. Landscape and covered vegetation proposed will be of indigenous variety.</p>		<p>Date: 17/05/2025</p>
67	GREENBELT	<p>Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the Proposed vegetation on site.</p>
<p>PPs Submission: Agreed to Comply Excavated soil was stored at separate place and used for site leveling, back filling/filling raft and road construction. Top layer of soil was stored and used for landscaping/ horticulture development work. Same will be done in future development work.</p>		<p>Date: 17/05/2025</p>
68	Statutory compliance	<p>A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.</p>
<p>PPs Submission: Complied</p>		<p>Date:</p>

The parking has been provided as per local regulations and bylaws; parking plan has already submitted with EC application. Entry and Exit points are properly designed and there is proper segregation of vehicular and pedestrian traffic at the site.		17/05/2025
69	Statutory compliance	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
PPs Submission: Being Complied PUC certified vehicles are being used for construction work. All vehicles, equipments and construction machines are conformed to applicable air and noise emission standard		Date: 17/05/2025
70	Statutory compliance	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the state urban development department and the P.W.D./competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
PPs Submission: Complied A detailed traffic management has already been submitted with EC Application and same is implemented at site.		Date: 17/05/2025
71	Human Health Environment	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
PPs Submission: Complied Adequate PPE (masks, hand gloves, safety hard hats, ear plugs, safety shoes, safety goggles, reflective jackets etc, as required) has been provided to labours at construction site		Date: 17/05/2025
72	Human Health Environment	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Complied The ventilation system has been designed and is provided as per NBC norms in Block 2, Block 3 and Block 4.		Date: 17/05/2025
73	Human Health Environment	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
PPs Submission: Complied Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan have already been submitted along with application.		Date: 17/05/2025
74	Human Health Environment	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the

		project.	
PPs Submission: Being Complied All the necessary and requisite facility is being provided to the construction labours.			Date: 17/05/2025
75	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis.	
PPs Submission: Being Complied Regular health checkup of the construction workers is ensured.			Date: 17/05/2025
76	Human Health Environment	A First Aid Room shall be provided in the project both during construction and operations of the project.	
PPs Submission: Complied First Aid Room with proper medical facility has been available at the site.			Date: 17/05/2025
77	Corporate Environmental Responsibility	The project proponent shall comply with the provisions of CER, as applicable.	
PPs Submission: Being Complied As per MoEF notification vide File no. 22-65/2017-IA.III dated 30th September 2020 CER is part of EMP. And EMP is being spent as per the details submitted with EC application.			Date: 17/05/2025
78	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental Policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/ violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEFCC as a part of six-monthly report.	
PPs Submission: Complied Environment Policy is attached as herewith.			Date: 17/05/2025
79	Corporate Environmental Responsibility	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	
PPs Submission: Agreed to Comply Noted			Date: 17/05/2025
80	Corporate Environmental Responsibility	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted to any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	
PPs Submission: Complied Same has already been submitted at the time of EC application.			Date:

			17/05/2025
81	MISCELLANEOUS	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.	
PPs Submission: Complied Advertisement in two local newspapers has been done, copy of the same is attached as herewith.			Date: 17/05/2025
82	MISCELLANEOUS	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	
PPs Submission: Complied Same has already been complied.			Date: 17/05/2025
83	MISCELLANEOUS	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis	
PPs Submission: Being Complied Six monthly compliance report is being regularly uploading on the company website- https://www.dlf.in/offices/gurugram/dlf-downtown/ .			Date: 17/05/2025
84	MISCELLANEOUS	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.	
PPs Submission: Being Complied Submission of six-monthly compliance reports is being done regularly.			Date: 17/05/2025
85	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.	
PPs Submission: Being Complied Environmental statement for each financial year in Form-V is being submitted time to time in HSPCB. Receipt of Form-V submission is attached herewith.			Date: 17/05/2025
86	MISCELLANEOUS	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.	
PPs Submission: Complied Same will be complied.			Date: 17/05/2025
87	MISCELLANEOUS	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.	

PPs Submission: Agreed to Comply Noted		Date: 17/05/2025
88	MISCELLANEOUS	The project proponent shall abide by all the commitments and recommendations made in the Form I-A, conceptual plan also that during their presentation to the Expert Appraisal Committee.
89	MISCELLANEOUS	No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC)/SEIAA, Haryana. The project proponent shall seek fresh environment clearance under EIA notification 2006, if at any stage there is a change of area of this project.
PPs Submission: Being Complied Environmental safeguards contained in the application form 1, Form 1A and in environmental clearance order are being implemented in true spirit.		Date: 17/05/2025
90	MISCELLANEOUS	Any deviation/change in stipulations of EC/ Development plan, will leads to Environment Clearance void-ab-initio i.e. EC will become invalid for all intent and purposes.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
91	MISCELLANEOUS	The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for environment clearance to SEIAA.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
92	MISCELLANEOUS	Concealing factual data or submission of false/fabricated data will result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
93	MISCELLANEOUS	The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
94	MISCELLANEOUS	The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
95	MISCELLANEOUS	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

PPs Submission: Agreed to Comply Noted, Full cooperation will be provided to the Regional Office for any requisite data / information/monitoring reports		Date: 17/05/2025
96	MISCELLANEOUS	The above conditions shall be enforced, inter-alias under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
PPs Submission: Being Complied The same is being complied.		Date: 17/05/2025
97	MISCELLANEOUS	The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal
PPs Submission: Agreed to Comply Noted		Date: 17/05/2025
98	MISCELLANEOUS	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
PPs Submission: Agreed to Comply Noted		Date: 17/05/2025
99	MISCELLANEOUS	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
PPs Submission: Complied Noted. Not applicable.		Date: 17/05/2025
100	MISCELLANEOUS	The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
101	MISCELLANEOUS	The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter in accordance with the MoEFCC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022. The environment clearance conditions applicable till life space project will continue to apply. In case of violation the action will be taken as per the laid down law of land. Compliance report shall be sent to this office till life of the project.
PPs Submission: Agreed to Comply		Date:

Noted.		17/05/2025
102	MISCELLANEOUS	If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance.
PPs Submission: Agreed to Comply Noted.		Date: 17/05/2025
103	MISCELLANEOUS	The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
PPs Submission: Agreed to Comply Noted		Date: 17/05/2025
104	Statutory compliance	Project proponent shall maintain green area 20.06 percent of plot area at ground level with tree plantation and 5 percent plot area as a vertical green.
PPs Submission: Agreed to Comply Same will be complied.		Date: 17/05/2025
Visit Remarks		
Last Site Visit Report Date:		13/02/2025
Additional Remarks:		
<p>Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.</p>		

**Half Yearly Compliance Report
2025**

01 Dec(01 Apr - 30 Sep)

Acknowledgement

Proposal Name	Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana		
Name of Entity / Corporate Office	M/S DLF LIMITED AND OTHERS		
Village(s)	NATHAPUR		
District	GURUGRAM		
Proposal No.	SIA/HR/INFRA2/418061/2023	Category	INFRA-2
Plot / Survey / Khasra No.	Details Attached with Complete Report	Sub-District	Gurgaon
State	HARYANA	Entity's PAN	*****EQUIRED
MoEF File No.	SEIAA/HR/2023/305	Entity name as per PAN	DLF LIMITED

Compliance Reporting Details

Reporting Year

2025

Remarks (if any)

The Expansion of Environmental Clearance for shopping/Commercial Building on 32.36 acres (DLF Downtown formally known as Mall of India) at Sector 25A, Gurugram, Haryana by M/S DLF LIMITED AND OTHERS. This project has been granted environmental clearance from SEIAA Haryana vide letter no. SEIAA/HR/2019/81 dated 06th May, 2019. Further amendment letter has been obtained from SEIAA vide letter no. SEIAA (125)/HR/2020/539 dated 06th November 2020. Further Expansion for the project has been granted vide EC identification no. EC23B038HR159125, file no. SEIAA/HR/2023/305 dated 09th April 2023, further corrigendum in EC has been obtained vide EC Memo No. SEIAA/HR/2024/186 dated 07/06/2024. The project is in Partially Operation Phase. Block 2

and Block 3 is in operation phase. Construction has been completed in Block 4 only finishing work remain. Construction work is yet to start in Block 5, Block 6, Block 7, Block 8 and Retail Area.

Reporting Period 01 Dec(01 Apr - 30 Sep)

Details of Production and Project Area

Name of Entity / Corporate Office M/S DLF LIMITED AND OTHERS

	Project Area as per EC Granted	Actual Project Area in Possession
Private	13.0956	13.0956
Revenue Land	0	0
Forest	0	0
Others	0	0
Total	13.0956	13.0956

Production Capacity

Sr. no	Product Name	units	Valid Upto	Capacity	Production last year	Capacity as per CTO
1	Not applicable as this is building construction project.	Kg Per Day	N/A	0	0	0

Conditions

Specific Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	Sewage shall be treated in the STP based on latest Technology with tertiary treatment i.e. Ultra Filtration to achieve standards ordered by NGT. The Treated effluent from STP shall be recycled /reused for flushing. DG cooling and Gardening. The Dimension of each component of STP should be properly designed as per Norms.

PPs Submission: Being Complied

The project is in partially operation phase. Presently STP of 1000 KLD is functional due to less quantity of sewage generation. STP of capacity 2000 KLD based on MBR technology has been installed at the site. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.

Date:
26/11/2025

2	Statutory compliance	The Project Proponent would devise a monitoring plan to the satisfaction of the State Pollution Control Board so as to continuously monitor the treated waste water being used for flushing
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		in terms of faecal coli forms and other pathogenic bacteria.
PPs Submission: Complied Online monitoring system for STP is available at the project site for continuous monitoring of the STP water.		Date: 26/11/2025
3	Statutory compliance	The PP shall ensure that total EMP Budget shall be spent on project during construction as well as during operational phase as per table given above. The EMP cost on Socio Economic activities shall be used before the commencement of the project and EMP recurring inside the project shall be implemented throughout the operation of the project. The PP shall establish Environment monitoring cell as per documents submitted.
PPs Submission: Being Complied EMP budget is being spent as per the details given in the EC letter. Environment Monitoring cell as per the detail submitted is available at the site.		Date: 26/11/2025
4	Statutory compliance	The Project Proponents would commission a third-party study on the implementation of conditions related to quality and quantity of recycle and reuse of treated water, efficiency of treatment systems, quality of treated water being supplied for flushing (specially the bacterial counts), comparative bacteriological studies from toilet seats using recycled treated waters and fresh waters for flushing, and quality of water being supplied through spray faucets attached to toilet seats.
PPs Submission: Agreed to Comply 3rd Party study report will be done when the project will be in fully operation phase.		Date: 26/11/2025
5	Statutory compliance	Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to solid waste dumping site through authorized vender.
PPs Submission: Being Complied Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being composted in organic waste convertor of 2x800 kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 26/11/2025
6	Statutory compliance	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is marinated and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or purpose to be carried out by the project or other agencies in this 05kms radius of the site in different scenarios of space and time.
PPs Submission: Being Complied Separate entry and exits and internal roads of suitable width have been provided for smooth movement of vehicles. Parking has been fully internalized, and no public space is being used for parking. Hence, there is no traffic congestion near entry and exit points of the project site from the adjoining roads. The project is within the master plan of Gurugram.		Date: 26/11/2025

7	Statutory compliance	The PP is required to plant 10 times trees at the project site and compensatory tree plantation will be done 1:10. No tree cutting has been proposed in the instant project. A minimum of 1 tree for every 80sqm of land should be planted and maintained. The Existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
PPs Submission: Agreed to Comply Noted. Felling of trees was done to construct the basement after prior permission from forest department. For plantation, species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred. Compensatory plantation for the felled trees will be done as overall tree plantation in due course of time immediate after the completion of construction work so that max survival can be ensured.		Date: 26/11/2025
8	Statutory compliance	That PP shall maintain 25.06 percent of the Total Plot area as Green Area i.e. 32814.57 sqm (without any deviation). The Green Area i.e. 32814.57 sqm shall not be reduced/ modified or put to use for any other purposes at any stage.
PPs Submission: Being Complied Green area is being developed as per the details given in EC letter at the project.		Date: 26/11/2025
9	Statutory compliance	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
PPs Submission: Complied License, zoning approvals and building plan approvals has been obtained from town planning authority before start of Construction work. Construction work of building was carried out in accordance of the approved building plans.		Date: 26/11/2025
10	Statutory compliance	In basements adequate ventilation/Exhaust fans shall be provided so that the polluted basement air shall be recharged from the cutouts located at the ground level.
PPs Submission: Complied Ventilation system has been designed and installed as per NBC.		Date: 26/11/2025
11	Statutory compliance	The PP shall install the Eco Friendly Green Transformer based on ester oil to reduce the carbon footprint
PPs Submission: Complied Eco friendly Green Transformer is available at the project site.		Date: 26/11/2025
12	Statutory compliance	Consent to establish/operate for the expansion project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of pollution) Act, 1981 and the Water (Prevention and control of pollution) Act, 1974.
PPs Submission: Partially Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached herewith. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :		Date: 26/11/2025

329962324GUNOCTO71731010, dated 23/07/2024 valid upto 30/09/2029, Copy of CTO is attached herewith.		
13	Statutory compliance	The Approval of the Competent Authority shall be obtained for structural safety of building code due to earthquakes, adequacy of firefighting equipments etc. as per National Building Code including protection measures from lightening etc.
PPs Submission: Complied Statutory clearances have been obtained. Application for approval of fire safety has been obtained. Structure Safety Certificate is obtained from IIT Roorkee vide letter no. CVE/AC/DLF/DT/1 dated 17/03/2023 attached herewith.		Date: 26/11/2025
14	Statutory compliance	The PP shall not carry any construction above or below the Revenue Rasta, if any
PPs Submission: Agreed to Comply Revenue rasta is available at site and construction work will not be done above and below the revenue rasta.		Date: 26/11/2025
15	Statutory compliance	The PP shall not carry any construction below the HT Line passing through the project, if any
PPs Submission: Complied No HT Line is passing through the project Site.		Date: 26/11/2025
16	Statutory compliance	The PP shall obtain the Fire NOC from the Competent Authority before taking occupation of the building.
PPs Submission: Complied NOC Permission for Fire Safety has been obtained.		Date: 26/11/2025
17	Statutory compliance	The PP shall not give occupation or possession before the water supply and sewage connection permitted by the competent authority.
PPs Submission: Complied Water supply assurance letter from HSVP has been obtained and copy of the same is attached herewith.		Date: 26/11/2025
18	Statutory compliance	The PP shall not give occupation or possession before the electricity connection permitted by the competent Authority.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached herewith.		Date: 26/11/2025
19	Statutory compliance	The PP shall provide solar 1522 KWP
PPs Submission: Agreed to Comply Solar of 242.10 KWP in Tower 3 and 277.65 KWP in Tower 2 (Total 519.75 KWP) is available at the project site for common area lighting and different uses. The remaining solar power will be provided in due course of time.		Date: 26/11/2025
20	Statutory compliance	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.

PPs Submission: Complied Not applicable as the ground water abstraction is not involved in the project site.		Date: 26/11/2025
21	Statutory compliance	The PP shall carry out the quarterly awareness programs for the stakeholders of the commercial colony/project.
PPs Submission: Being Complied Quarterly environmental and safety awareness programs is being carried out at the project site		Date: 26/11/2025
22	Statutory compliance	16 (03 Constructed) Rain Water Harvesting pits shall be provided for rainwater usages as per the CGWB norms.
PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. of RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manuals.		Date: 26/11/2025
23	Statutory compliance	The PP shall install Digital water level recorder for monitoring the water recharge and carry out quarterly maintenance and cleaning of RWH pits.
PPs Submission: Complied Digital Water Level Recorder has been provided to the installed 6 RWH pits.		Date: 26/11/2025
24	Statutory compliance	The PP shall install 04 no of Anti-smog gun mounted on truck in the project for suppression of dust during construction and operational phase and shall use the treated water, if feasible, as per CAQM guidelines.
PPs Submission: Being Complied Regular Water sprinkling through Anti-smog guns are being done at the project site.		Date: 26/11/2025
25	Statutory compliance	The PP shall take all preventive measures including water sprinkles to control dust during construction and operational phase.
PPs Submission: Being Complied Regular water sprinkling is being done at the project site.		Date: 26/11/2025
26	Statutory compliance	The PP shall provide the mechanical ladder for use in case of emergency.
PPs Submission: Complied Same has been provided at the project site.		Date: 26/11/2025
27	Statutory compliance	Any change in stipulations of EC will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.
PPs Submission: Agreed to Comply For Any change in planning, revised EC will be obtained.		Date: 26/11/2025

General Conditions

Sr.No.	Condition Type	Condition Details
1	Statutory compliance	The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority for ground coverage, FAR and should be in accordance with zoning plan approved by competent authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
PPs Submission: Agreed to Comply All the necessary clearance/permission from all relevant agencies have been obtained before the commencement of work. Zoning Plan is attached herewith. All the construction work has been and will be done as per local building byelaws.		Date: 26/11/2025
2	Statutory compliance	The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
PPs Submission: Agreed to Comply Building plan approval from competent authority has been obtained. Fire approvals from fire department has been obtained. Structure Safety Certificate has been obtained, copy of the same is attached herewith. Lightening protector will be installed as per NBC.		Date: 26/11/2025
3	Statutory compliance	The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
PPs Submission: Complied NOC from forest department has been obtained with letter no. 866-G dated 06/07/2017, Copy of the same is attached herewith.		Date: 26/11/2025
4	Statutory compliance	The project proponent shall obtain clearance from the National Board for Wildlife, if applicable and shall abide with the conditions imposed in NOC, if any issued by Forest Department and NBWL.
PPs Submission: Complied Not applicable, The project does not fall in the vicinity of NBWL.		Date: 26/11/2025
5	Statutory compliance	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
PPs Submission: Partially Complied The project is in Partially operation phase. Consent to Established from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ :329962323GUNOCTE40433438, dated 17/08/2023 valid upto 08/04/2033, Copy of CTE is attached herewith. Consent to Operate from State pollution Control Board has been obtained vide letter no. HSPCB/Consent/ : 329962324GUNOCTO71731010, dated 23/07/2024 valid upto 30/09/2029, Copy of CTO is attached herewith.		Date: 26/11/2025
6	Statutory compliance	The project proponent shall obtain the necessary permission for drawl of ground water / surface water required for the project from the competent authority.
PPs Submission: Agreed to Comply		Date:

Ground water abstraction will not be done at any stage of project.		26/11/2025
7	Statutory compliance	A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
PPs Submission: Complied Power supply assurance letter from DHBVN has been obtained vide Memo no. CH-32/DRG/-26 dated 12/09/2018, and copy of the same is attached herewith.		Date: 26/11/2025
8	Statutory compliance	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.
PPs Submission: Complied Statutory clearances have been obtained. Structure Safety Certificate is attached herewith. NOC from Chief control of explosive has been obtained and copy of the same is attached herewith.		Date: 26/11/2025
9	Statutory compliance	The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
PPs Submission: Being Complied All the waste are being managed as per the norms.		Date: 26/11/2025
10	Statutory compliance	The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly in addition of bylaws of the State Government. .
PPs Submission: Complied Applicable ECBC norms are followed at site.		Date: 26/11/2025
11	AIR QUALITY MONITORING AND PRESERVATION	Notification GSR 94(E) dated 25.01.2018 of MoEFCC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
PPs Submission: Being Complied Dust mitigation measures like water sprinkling, covering of construction material, wind breaking wall, anti-smog guns, water trough, valid PUC certified vehicles are provided at project site. Notification GSR 94(E) dated 25.01.2018 of MoEFCC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities are being followed at the project site.		Date: 26/11/2025
12	AIR QUALITY MONITORING AND PRESERVATION	A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
PPs Submission: Complied A proper management plan is adopted to contain the current exceedance in ambient air quality at the site.		Date: 26/11/2025
13	AIR QUALITY MONITORING AND PRESERVATION	The project proponent shall install system to carryout Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM10 and PM2.5) covering upwind and downwind directions during the construction period.

PPs Submission: Complied Online Monitoring system for continuous monitoring of PM10 and PM2.5 is available at the project site.		Date: 26/11/2025
14	AIR QUALITY MONITORING AND PRESERVATION	Diesel power generating sets proposed as source of backup power should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use of low sulphur diesel. The location of the DG sets may be decided with in consultation with State Pollution Control Board.
PPs Submission: Complied DG sets Complying CAQM guidelines are provided at the project site.		Date: 26/11/2025
15	AIR QUALITY MONITORING AND PRESERVATION	Construction site shall be adequately barricaded before the construction begins. Dust, smoke and other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
PPs Submission: Being Complied Dust mitigation measures like site barricades, water sprinkling, metal roads, cement stored in enclosures and covering of loose construction materials, has already been provided at site. Valid PUC certified and plastic/tarpaulin covered vehicles have been used at project site. Site photographs have been attached herewith		Date: 27/11/2025
16	AIR QUALITY MONITORING AND PRESERVATION	Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution.
PPs Submission: Complied Sand, murrum, loose soil, cement, stored on site is covered to prevent dust pollution from site.		Date: 26/11/2025
17	AIR QUALITY MONITORING AND PRESERVATION	Wet jet shall be provided for grinding and stone cutting
PPs Submission: Being Complied Wet jet is being used for grinding and stone cutting.		Date: 26/11/2025
18	AIR QUALITY MONITORING AND PRESERVATION	Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
PPs Submission: Being Complied Water sprinkling is being done regularly to suppress dust generation from site.		Date: 26/11/2025
19	AIR QUALITY MONITORING AND PRESERVATION	All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Management Rules 2016.

<p>PPs Submission: Being Complied All construction debris is being stored at the site before they are properly disposed.</p>		<p>Date: 26/11/2025</p>
20	AIR QUALITY MONITORING AND PRESERVATION	The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.
<p>PPs Submission: Complied DG sets Complying CAQM guidelines are provided at the project site.</p>		<p>Date: 26/11/2025</p>
21	AIR QUALITY MONITORING AND PRESERVATION	The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution, Control Board (CPCB) norms.
<p>PPs Submission: Complied DG sets Complying CAQM guidelines are provided at the project site.</p>		<p>Date: 26/11/2025</p>
22	AIR QUALITY MONITORING AND PRESERVATION	For indoor air quality the ventilation provisions as per National Building Code of India.
<p>PPs Submission: Complied Ventilation system has been designed and installed as per NBC in Block 2, Block 3 and Block 4.</p>		<p>Date: 26/11/2025</p>
23	WATER QUALITY MONITORING AND PRESERVATION	The natural: drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, or wetland and water bodies. Check dams, bio-swales, landscape, other- sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water.
<p>PPs Submission: Complied Natural drainage has been allowed for unrestricted flow of water. No construction has been allowed to obstruct the natural drainage of water system.</p>		<p>Date: 26/11/2025</p>
24	WATER QUALITY MONITORING AND PRESERVATION	Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
<p>PPs Submission: Being Complied Building is designed and is being constructed following the natural topography.</p>		<p>Date: 26/11/2025</p>
25	WATER QUALITY MONITORING AND PRESERVATION	Total fresh water shall not exceed the proposed requirement as provided in the project details. The per capita supply should adhere to NBC 2016 and CGWA notification dated 12.12.2018.
<p>PPs Submission: Agreed to Comply Fresh water requirement will not exceed as provided in the project details and will adhere to NBC 2016.</p>		<p>Date: 26/11/2025</p>
26	WATER QUALITY MONITORING AND PRESERVATION	The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly

		Monitoring reports.
<p>PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports during fully operation phase of the project.</p>		Date: 26/11/2025
27	WATER QUALITY MONITORING AND PRESERVATION	A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
<p>PPs Submission: Complied Water supply assurance letter has been obtained from HSVP vide memo no. 9528 dated 24/07/2018 and copy of the same is attached herewith.</p>		Date: 26/11/2025
28	WATER QUALITY MONITORING AND PRESERVATION	At least 20 percent of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50 percent opening, landscape etc. would be considered as pervious surface.
<p>PPs Submission: Agreed to Comply Open space will be kept pervious as per local building byelaws.</p>		Date: 26/11/2025
29	WATER QUALITY MONITORING AND PRESERVATION	Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bail-ling etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
<p>PPs Submission: Being Complied Dual plumbing line has been provided at site, one for domestic water and other for recycled water for flushing. Entire wastewater (grey and black water) is being treated in the on-site STP up to the tertiary level and the entire treated effluent is being reused for Construction purpose, landscaping, cooling towers and flushing resulting into zero discharge.</p>		Date: 26/11/2025
30	WATER QUALITY MONITORING AND PRESERVATION	Use of water saving devices, fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
<p>PPs Submission: Agreed to Comply Use of water saving devices and fixtures for water conservation has been incorporated in this building design and will be installed.</p>		Date: 26/11/2025
31	WATER QUALITY MONITORING AND PRESERVATION	Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
<p>PPs Submission: Agreed to Comply This is single stack system where all waste water will be routed to STP for treatment. Dual plumbing system has been provided in the form of separate recirculation lines for flushing and other uses of treated effluent.</p>		Date: 26/11/2025
32	WATER QUALITY MONITORING AND PRESERVATION	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.

<p>PPs Submission: Being Complied Pre-mixed concrete, curing agent and other best practices is being used to reduce water demand during construction.</p>		<p>Date: 26/11/2025</p>
33	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rain water harvesting recharge pts shall be provided for rain water harvesting after filtration as per CGWB guideline.</p>
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase. The rainwater collected from the rooftop and other paved areas within the project area has been conveyed into the rainwater harvesting system consisting of Desilting-cum-filter chamber, Oil and grease separator and Recharge pit with bore well for recharge into the groundwater. It has been ensured that no contamination enter into storm water drainage system. Rainwater harvesting and recharge system is as per the CGWB manual.</p>		<p>Date: 26/11/2025</p>
34	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>A rain water harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built up area and storage capacity of minimum one day of total fresh water requirement shall be provided. In areas where ground water recharge is not feasible, the rain water should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.</p>
<p>PPs Submission: Agreed to Comply 6 no. of Rainwater harvesting pits is in operation at site. Remaining 10 no. RWH pits will be provided at site in fully operational phase.</p>		<p>Date: 26/11/2025</p>
35	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>All recharge should be limited to shallow aquifer.</p>
<p>PPs Submission: Agreed to Comply 16 nos. of Rain water harvesting pits will be constructed and these will be for recharge of shallow aquifer.</p>		<p>Date: 26/11/2025</p>
36	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>No ground water shall be used during construction phase of the project.</p>
<p>PPs Submission: Complied Ground water abstraction is not involved in the project.</p>		<p>Date: 26/11/2025</p>
37	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.</p>
<p>PPs Submission: Complied Dewatering of ground water is not involved in the project.</p>		<p>Date: 26/11/2025</p>
38	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports.</p>

<p>PPs Submission: Agreed to Comply The water balance diagram has already been submitted along with application. Records of fresh water usage, water recycling and rainwater harvesting will be submitted to the Regional Office, MoEFCC along with six monthly Monitoring reports during fully operation phase of the project.</p>		<p>Date: 26/11/2025</p>
39	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC makeup water and gardening. As proposed no treated water shall be disposed in to municipal drain.</p>
<p>PPs Submission: Being Complied The project is in partially operation phase. STP of capacity 2000 KLD is available at the project site in which 1000 KLD of STP based on MBR technology is in operation at the project site. Sewage is being treated in STP and is being used in flushing, Gardening, HVAC and DG cooling.</p>		<p>Date: 26/11/2025</p>
40	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>No sewage or untreated effluent water would be discharged through storm water drains.</p>
<p>PPs Submission: Agreed to Comply No sewage or untreated effluent water will be discharged through storm water drains.</p>		<p>Date: 26/11/2025</p>
41	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Onsite sewage treatment of capacity of treating 100 percent waste water to be installed. The installation of the Sewage Treatment Plant. (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated waste water shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.</p>
<p>PPs Submission: Being Complied The project is in partially operation phase. Presently STP of capacity 1000 KLD is functional due to less quantity of sewage generated. STP of 2000 KLD capacity is installed at the site based on MBR technology. Sewage is being treated in STP and the treated water is being used in flushing, Gardening, HVAC and DG cooling.</p>		<p>Date: 26/11/2025</p>
42	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.</p>
<p>PPs Submission: Being Complied STP treated water is being monitored as per norms, Latest STP water testing report from NABL approved lab is attached herewith.</p>		<p>Date: 26/11/2025</p>
43	<p>WATER QUALITY MONITORING AND PRESERVATION</p>	<p>Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.</p>
<p>PPs Submission: Agreed to Comply Sludge from onsite sewage is being collected and used as manure for landscape and horticulture development, surplus sludge will be disposed as per the Ministry of Urban Development, CPHEEO manual on sewerage and sewage treatment.</p>		<p>Date: 26/11/2025</p>
44	<p>Noise Monitoring & Prevention</p>	<p>Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per</p>

		Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
PPs Submission: Complied Noise level conforms to commercial standard both during day and night as per Noise pollution rule. Monitoring report is attached herewith.		Date: 26/11/2025
45	Noise Monitoring & Prevention	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
PPs Submission: Complied Same has been complied and monitoring report is attached herewith.		Date: 26/11/2025
46	Noise Monitoring & Prevention	Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.
PPs Submission: Being Complied Back-up DG sets have been kept in acoustically to conform to prescribe noise level standards. DG sets has been provided with adequate stack height as per CPCB guidelines.		Date: 27/11/2025
47	ENERGY PRESERVATION MEASURES	Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency as per ECBC act 2017 read with ECBC rule, 2018 shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC also is in no case should be less than 25 percent as prescribed.
PPs Submission: Being Complied ECBC norms is being followed at site.		Date: 26/11/2025
48	ENERGY PRESERVATION MEASURES	Outdoor and common area lighting shall be LED.
PPs Submission: Being Complied LEDs are being used for common area lightening.		Date: 26/11/2025
49	ENERGY PRESERVATION MEASURES	Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specification.
PPs Submission: Agreed to Comply Solar of 242.10 kWp in Tower 3 and 277.65 kWp in Tower 2 (Total 519.75 kWp) is available at the project site for common area lighting and different uses to minimize the energy consumption. The remaining solar power will be installed in future development work.		Date: 26/11/2025
50	ENERGY PRESERVATION MEASURES	Energy conservation measures like installation of CFLs/ LED for the lighting the area outside The building should be integral part of the project design and should be part of the project commissioning.
PPs Submission: Being Complied Energy efficient luminaries like LEDs are being used within project site. Used/damaged LEDs are		Date:

being stored at designated places within site and handed over to authorized recycler for proper disposal as per norms.		26/11/2025
51	ENERGY PRESERVATION MEASURES	Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1percent of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher.
PPs Submission: Agreed to Comply Solar of 242.10 KWP in Tower 3 and 277.65 KWP in Tower 2 (Total 519.75 KWP) is available at the project site for common area lighting and different uses. Remaining Solar will be provided in fully operation phase. The remaining solar power will be installed in future development work.		Date: 26/11/2025
52	ENERGY PRESERVATION MEASURES	Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating provided to meet 20 percent of the hot water demand of the commercial building or as per the requirement of the local building whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
PPs Submission: Agreed to Comply Solar of 242.10 KWP in Tower 3 and 277.65 KWP in Tower 2 (Total 519.75 KWP) is available at the project site. Solar water heater is available at the project site. The remaining solar power will be installed in future development work.		Date: 26/11/2025
53	ENERGY PRESERVATION MEASURES	The PP will submit report indicating compliance of each parameters of ECBC requirement and submit quantification saving report for each component.
PPs Submission: Agreed to Comply Same will be complied in fully operation phase.		Date: 26/11/2025
54	WASTE MANAGEMENT	A certificate from the competent authority handling municipal solid wastes, indicating the exiting civic capacities of handling and their adequacy to cater to the M.S.W, generated from project shall be obtained.
PPs Submission: Being Complied Bio-degradable waste is being composted in organic waste convertor of 2x800kg capacity and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		Date: 26/11/2025
55	WASTE MANAGEMENT	Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
PPs Submission: Being Complied Disposal of muck during construction phase is not created any adverse effect on the neighbouring communities and is being disposed by taking the necessary precaution for general safety and health aspect.		Date: 26/11/2025
56	WASTE MANAGEMENT	Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.
PPs Submission: Being Complied		Date:

Separate wet and dry bins have been provided for segregation of waste. Bio-degradable waste is being composted in organic waste convertor and non-biodegradable waste is being handed over to authorized vendor for safe disposal/recycle.		26/11/2025
57	WASTE MANAGEMENT	Organic Waste Converter within the premises with a minimum capacity of 0.5 kg /person/day must be installed. Leaves to be put in earmarked pits for converting them into compost to be used as manure.
PPs Submission: Complied 2 Organic waste converter each of 800 kg are available at the project site for decomposing the organic waste at the project site.		Date: 26/11/2025
58	WASTE MANAGEMENT	All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.
PPs Submission: Being Complied All non-biodegradable waste is being handed over to authorized recycler for disposal as per norms.		Date: 26/11/2025
59	WASTE MANAGEMENT	Any hazardous waste generated during construction phase, shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
PPs Submission: Being Complied As this is a commercial project, the only hazardous waste generated is spent oil from DG which is being disposed of as per applicable rules and norms with necessary approval by SPCB.		Date: 26/11/2025
60	WASTE MANAGEMENT	Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20 percent of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials.
PPs Submission: Being Complied Environment friendly materials like bricks, blocks and other construction materials are being used in construction work.		Date: 26/11/2025
61	WASTE MANAGEMENT	Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
PPs Submission: Being Complied Fly-ash based cement and other building materials like bricks and blocks is being used in the construction of building. Ready mix concrete is being used in building construction.		Date: 26/11/2025
62	WASTE MANAGEMENT	Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016.
PPs Submission: Being Complied All construction debris is being stored at the site before they are properly disposed.		Date: 26/11/2025
63	WASTE MANAGEMENT	Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.

<p>PPs Submission: Being Complied Used CFLs and TFLs are being collected separately and provided to authorize recycler for safe disposal.</p>		<p>Date: 26/11/2025</p>
64	GREENBELT	<p>No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the forest department. Plantation to be ensured species (cut) to species (planted).</p>
<p>PPs Submission: Being Complied Felling of trees was done to construct the basement after prior permission from forest department. For plantation species with heavy foliage, broad leaves, wide canopy cover and less water demanding is being preferred.</p>		<p>Date: 26/11/2025</p>
65	GREENBELT	<p>A minimum of 1 tree (5 feet tall) for every 80 sqm. of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and or invasive species should not be used for landscaping.</p>
<p>PPs Submission: Complied The criteria have been followed in calculating the nos. of tree to be planted at the project site. Plant species selected for the project are mostly indigenous type with less water demand.</p>		<p>Date: 26/11/2025</p>
66	GREENBELT	<p>Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantation to be ensured species (cut) to species (planted). Area of green belt development shall be provided as per the details provided in the project document.</p>
<p>PPs Submission: Agreed to Comply Compensatory plantation for the felled trees will be done as overall tree plantation. Proper green belt has been designed with peripheral shelter belt. Desired Noise level within the project site will be maintained. Landscape and covered vegetation proposed will be of indigenous variety.</p>		<p>Date: 26/11/2025</p>
67	GREENBELT	<p>Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the Proposed vegetation on site.</p>
<p>PPs Submission: Agreed to Comply Excavated soil was stored at separate place and used for site levelling, back filling/filling raft and road construction. Top layer of soil was stored and used for landscaping/ horticulture development work. Same will be done in future development work.</p>		<p>Date: 26/11/2025</p>
68	Statutory compliance	<p>A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria. a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic. b. Traffic calming measures. c. Proper design of entry and exit points. d. Parking norms as per local regulation.</p>
<p>PPs Submission: Complied</p>		<p>Date:</p>

The parking has been provided as per local regulations and bylaws; parking plan has already submitted with EC application. Entry and Exit points are properly designed and there is proper segregation of vehicular and pedestrian traffic at the site.		26/11/2025
69	Statutory compliance	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during nonpeak hours.
PPs Submission: Being Complied PUC certified vehicles are being used for construction work. All vehicles, equipments and construction machines are conformed to applicable air and noise emission standard.		Date: 26/11/2025
70	Statutory compliance	A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habilitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the state urban development department and the P.W.D./competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
PPs Submission: Complied A detailed traffic management has already been submitted with EC Application and same is implemented at site.		Date: 26/11/2025
71	Human Health Environment	All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
PPs Submission: Complied Adequate PPE (masks, hand gloves, safety hard hats, ear plugs, safety shoes, safety goggles, reflective jackets etc, as required) has been provided to labours at construction site		Date: 26/11/2025
72	Human Health Environment	For indoor air quality the ventilation provisions as per National Building Code of India.
PPs Submission: Complied The ventilation system has been designed and is provided as per NBC norms in Block 2, Block 3 and Block 4.		Date: 26/11/2025
73	Human Health Environment	Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
PPs Submission: Complied Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan have already been submitted along with application.		Date: 26/11/2025
74	Human Health Environment	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the

		project.	
PPs Submission: Being Complied All the necessary and requisite facility is being provided to the construction labours.			Date: 26/11/2025
75	Human Health Environment	Occupational health surveillance of the workers shall be done on a regular basis.	
PPs Submission: Complied Regular health checkup of the construction workers is ensured.			Date: 26/11/2025
76	Human Health Environment	A First Aid Room shall be provided in the project both during construction and operations of the project.	
PPs Submission: Complied First Aid Room with proper medical facility has been available at the site.			Date: 26/11/2025
77	Corporate Environmental Responsibility	The project proponent shall comply with the provisions of CER, as applicable.	
PPs Submission: Being Complied As per MoEF notification vide File no. 22-65/2017-IA.III dated 30th September 2020 CER is part of EMP. And EMP is being spent as per the details submitted with EC application.			Date: 26/11/2025
78	Corporate Environmental Responsibility	The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental Policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/ violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEFCC as a part of six-monthly report.	
PPs Submission: Complied The company has a well laid down environmental policy duly approved by the Board of Directors. A copy of Environmental Policy is attached herewith.			Date: 26/11/2025
79	Corporate Environmental Responsibility	A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.	
PPs Submission: Agreed to Comply A separate Environmental Cell is established with qualified personnel and placed under the supervision of a senior executive, who will report directly to the head of the organization.			Date: 26/11/2025
80	Corporate Environmental Responsibility	Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted to any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.	

PPs Submission: Being Complied Budgetary provision of EMP is being spent as per the details submitted with EC application		Date: 26/11/2025
81	MISCELLANEOUS	The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
PPs Submission: Complied Advertisement in two local newspapers has been done, copy of the same is attached herewith.		Date: 26/11/2025
82	MISCELLANEOUS	The copies of the environment clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
PPs Submission: Complied Same has already been complied.		Date: 26/11/2025
83	MISCELLANEOUS	The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis
PPs Submission: Being Complied Six monthly compliance report is being regularly uploading on the company website- https://www.dlf.in/offices/gurugram/dlf-downtown/ .		Date: 26/11/2025
84	MISCELLANEOUS	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
PPs Submission: Being Complied Submission of six-monthly compliance reports is being done regularly on time to time.		Date: 26/11/2025
85	MISCELLANEOUS	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
PPs Submission: Being Complied Environmental statement for each financial year in Form-V is being submitted time to time in HSPCB. Receipt of Form-V submission is attached herewith.		Date: 26/11/2025
86	MISCELLANEOUS	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
PPs Submission: Complied Noted. Production is not involved in the project.		Date: 26/11/2025
87	MISCELLANEOUS	The project authorities must strictly adhere to the stipulations made

		by the State Pollution Control Board and the State Government.
PPs Submission: Agreed to Comply Noted and will adhere to the stipulations made by the State Pollution Control Board and the State Government.		Date: 26/11/2025
88	MISCELLANEOUS	The project proponent shall abide by all the commitments and recommendations made in the Form I-A, conceptual plan also that during their presentation to the Expert Appraisal Committee.
PPs Submission: Being Complied Environmental safeguards contained in the application form 1, Form 1A and in environmental clearance order are being implemented in true spirit.		Date: 26/11/2025
89	MISCELLANEOUS	No further expansion or modifications in the plan shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEFCC)/SEIAA, Haryana. The project proponent shall seek fresh environment clearance under EIA notification 2006, if at any stage there is a change of area of this project.
PPs Submission: Agreed to Comply For any change in planning, revised EC will be obtained.		Date: 26/11/2025
90	MISCELLANEOUS	Any deviation/change in stipulations of EC/ Development plan, will leads to Environment Clearance void-ab-initio i.e. EC will become invalid for all intent and purposes.
PPs Submission: Agreed to Comply For any change in planning, revised EC will be obtained.		Date: 26/11/2025
91	MISCELLANEOUS	The PP should give unambiguous affidavit giving land promoters in accordance with your ownership and possession of land legal the case referred for environment clearance to SEIAA.
PPs Submission: Agreed to Comply Noted.		Date: 26/11/2025
92	MISCELLANEOUS	Concealing factual data or submission of false/fabricated data will result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986
PPs Submission: Complied No factual data is concealed. No false or fabricated data is submitted for grant of EC.		Date: 26/11/2025
93	MISCELLANEOUS	The Ministry/SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
PPs Submission: Agreed to Comply Noted		Date: 26/11/2025
94	MISCELLANEOUS	The Ministry/SEIAA reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
PPs Submission: Agreed to Comply		Date:

Any additional condition stipulated will be complied		26/11/2025
95	MISCELLANEOUS	The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
PPs Submission: Agreed to Comply Noted, Full cooperation will be provided to the Regional Office for any requisite data / information/monitoring reports		Date: 26/11/2025
96	MISCELLANEOUS	The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
PPs Submission: Agreed to Comply We will abide by all the rules, acts, orders of the court relating to the subject matter		Date: 26/11/2025
97	MISCELLANEOUS	The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal
PPs Submission: Agreed to Comply The project proponent ensure full compliance with all judicial orders and pronouncements issued by any Court or Tribunal and will not act in violation of the same.		Date: 26/11/2025
98	MISCELLANEOUS	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
PPs Submission: Complied No construction activities were initiated prior to obtaining the required prior Environmental Clearance, in full adherence to the provisions of the Environment (Protection) Act, 1986. Therefore, the condition regarding possible legal action for commencing construction without prior clearance stands complied with.		Date: 26/11/2025
99	MISCELLANEOUS	Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
PPs Submission: Complied No appeal lies or pending against the project in any court of law.		Date: 26/11/2025
100	MISCELLANEOUS	The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.
PPs Submission: Agreed to Comply No liability will be shifted to anyone regarding the compliance of Environmental Conditions.		Date: 26/11/2025

101	MISCELLANEOUS	The validity of this environment clearance letter is valid up to 10 years from the date of issuance of EC letter in accordance with the MoEFCC, GoI Notification No. S.O.1807 (E), dated the 12th April, 2022. The environment clearance conditions applicable till life space project will continue to apply. In case of violation the action will be taken as per the laid down law of land. Compliance report shall be sent to this office till life of the project.
PPs Submission: Complied Noted. The compliance report is submitted regularly to MoEFCC.		Date: 26/11/2025
102	MISCELLANEOUS	If project is not completed within the validity period then the project proponent shall submit the application for extension of validity within one month before the lapse of validity period of Environment Clearance.
PPs Submission: Agreed to Comply Noted		Date: 26/11/2025
103	MISCELLANEOUS	The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
PPs Submission: Agreed to Comply Noted		Date: 26/11/2025
104	Statutory compliance	Project proponent shall maintain green area 20.06 percent of plot area at ground level with tree plantation and 5 percent plot area as a vertical green.
PPs Submission: Agreed to Comply Same will be complied.		Date: 26/11/2025
Visit Remarks		
Last Site Visit Report Date:		13/02/2025
Additional Remarks:		
Note: This acknowledgement is as per the details submitted by project proponent. In no way is this document to be considered as conclusion on any action on the compliance of the project. This is strictly for the project proponent's reference purpose.		
//TRUE COPY//		

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 596 OF 2025

IN THE MATTER OF:

NATIONAL MEDIA CENTRE CO-OPERATIVE
HOUSE BUILDING SOCIETY LTD. & ORS.

APPLICANT(S)

VERSUS

STATE OF HARYANA & ORS.

RESPONDENT(S)

KNOWN ALL to whom these presents shall come That I/ we
..... be above named
..... do hereby appoint

Ruby Singh Ahuja *Advocate-on-Record D/740/1993	Vishal Gehrana *Advocate-on-Record UP/5202/2008	Akanksha Thapa D/834/2010	Shriya Misra D/3036/2011
Ravneet Kaur Malik D/1500-B/2011	Kritika Sachdeva D/2693/2014	Roopali Gupta UP/03839/14	Aakriti Vohra D/1128/2015
Shruti Pandey D/5255/2017	Varsha Himatsingka WB/1911/2018	Megha Dugar D/2287/2018	Jappanpreet Hora D/3206/2018
Devang Kumar D/6531/2018	Piyush Sharma D/3390/2019	Pragya Goyal MP/1633/2020	Tribhuvan Narain Singh D/3781/2024
Abhyuday Mishra MP/3381/2025	Vedant Singh D/15255/2025		

herein after called Advocates to be my/ our advocates in the above noted case and authorized them.

To act appear and plead in the above noted case in the court or in any court in which the same may be tried or heard and also in the appellate courts including High Court.

To sign, verify and present pleadings application, appeals, cross objections or petitions for execution, review, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw or compromise the said case or submit to arbitration any difference of disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheques and grant receipts there and to all other acts and things which may be necessary to be done for the progress and in the course of prosecution of that said case.

To appoint and instruct other legal practitioners authorizing him to exercise the power and authorize hereby confer upon the advocate whenever he may think fit to do so and sign the power of attorney on our behalf.

And I/ We undersigned do hereby agree ratify and confirm acts done by the advocates or his substitute in the matter is my/ our acts as if done by me/us to all intents and purposes.

And I/ We undersigned do hereby agree that in the event of any part of the fees agreed by me/ us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution and would be entitled to the same.

IN THE WITNESS WHEREOF I/ We do hereby upto put my/ our hand to these presents the contents to which have been understood by me / us on the day of March, 2026.

Accepted

Vishvachandra
Rishi

(KARANJAWALA & CO.)
Advocates
FIRST FLOOR, 212 ROUSE AVENUE, DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
PHONE NOS.: 43588888
EMAIL ID: service@karanjawala.in; karanjawala@karanjawala.in

For DLF Ltd.
[Signature]
Authorized Signatory
Client

Hilal Hussain
12/18/24

Shouchi
D/5255/17

Jagan
Horse
D/3206/2018

Anwarul Haque
WB/19/2018

Pervez
D/6531/L018

Akanksha
(D/1834/2018)

Heena
D/1500-B/2011

Arjun Mishra
D/3035/2011

Voma
D-1128-2015

Pr
MP/1633/2020

Kritika Sachdev
D-2693/2014

[Signature]
MP/3381/2025

Vedant
D-15255/2025



S/o Late Shri H.C. Srivastava, DLF Centre, Sansad Marg, New Delhi, as the true and lawful attorney (hereinafter called as "the Said Attorney") of the Company with regard to representing the Company before any Govt. Authority including the office of Enforcement Directorate and to submit any paper/documents for and on behalf of the Company and to do all such acts, things and other matters as may be required for giving effect to the said purpose.

1. To appear and act before Supreme Court, High Courts of various states in India, all other courts, forums, tribunals and other judicial/ quasi- judicial authorities including but not limited to National Company Law Tribunal, National Company Law Appellate Tribunal, Competition Commission of India, Competition Appellate Tribunal, National and State Consumer Forums, Land Acquisition Authorities, Income Tax Authorities, original as well appellate, in all civil, criminal, revenue and all others matters;
2. To receive summons, notices etc, and to sign, submit and verify pleadings, plaints, applications, declarations, undertakings, forums, returns, written statements, affidavits, writ petitions, statement of facts, counter statement of facts, other statement, appeals, letters, patent appeals, reviews, revisions, cross objections/ examinations, petitions for execution/ applications for obtaining certified copies to give evidence in all proceedings;
3. To institute, conduct, defend, compromise or withdraw any legal proceedings viz. civil, criminal, revenue, income tax registration, including arbitration proceedings in any court or offices, including appeals, reviews, revisions by or against the Company and/ or any of the Director or any Officers of the Company, concerning the Company's business or otherwise, by way of settlement or otherwise; to sign and verify the pleadings, to give evidence in person or by affidavit, on behalf of the Company, as a party or as a witness in all such proceedings

This Power of Attorney shall remain valid and effective from the date of execution of this Power of Attorney unless revoked earlier or till the Said Attorney appointed herein continues to be in the employment of the Company, whichever is earlier.

It is hereby agreed and undertaken to ratify and confirm all and whatsoever the Said Attorney may lawfully do pursuant to this Power of Attorney and that all acts, deeds and things done by the Said Attorney shall always be deemed to have been done by the Company. These Powers are to be exercised by the Said Attorney for legal acts only and the Said Attorney shall ensure all legal compliances.

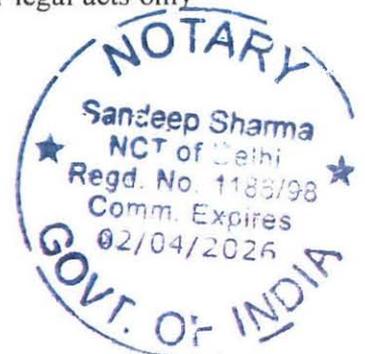
For DLF Limited

P. Madan
Poonam Madan
Sr. Executive Director

Identify the deponent who was signed in my presence

1. TARUN SHARMA
DLF Centre, Sansad Marg, New Delhi - 110001
2. Prakash Singh
DLF Centre 9th floor Sansad Marg New Delhi - 110001

Dated : 23.03.2026
Place : New Delhi



ATTESTED
[Signature]
NOTARY DELHI (INDIA)

23 MAR 2026

DLF LIMITED

DLF Gateway Tower, R Block,
DLF City Phase – III, Gurugram – 122 002,
Haryana (India)
Tel.: (+91-124) 4396000, corporateaffairs@dlf.in



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE FINANCE COMMITTEE OF THE BOARD OF DIRECTORS OF DLF LIMITED IN ITS MEETING HELD ON 23rd DECEMBER 2025

"RESOLVED THAT in partial modification to the existing Resolution, passed by the Finance Committee of the Board of Directors of the Company in its meeting held on 29th May 2023, Ms. Poonam Madan, Senior Executive Director (Corporate Legal), Ms. Mandeep Kaur, Executive Vice President (Legal), Mr. Rajeev Singh, Senior Executive Director (Approval and Coordination) and Ms. Anjana Bali, Executive Director (Legal), DLF Home Developers Limited, be and are hereby severally authorized to do the following acts, deeds, things and matters, on behalf of the Company:

- i) To appear and act before the Hon'ble Supreme Court of India, High Courts of various States in India, all other courts, forums, tribunals, appellate tribunals, arbitral tribunals and other judicial/ quasi-judicial authorities, including but not limited to the National Company Law Tribunal, National Company Law Appellate Tribunal, Competition Commission of India, Competition Appellate Tribunal, National and State Consumer Forums, Land Acquisition Authorities, Income Tax Authorities, original as well as appellate, in all civil, criminal, revenue and others matters;
- ii) To represent and appear before the Governmental/ statutory authorities, Semi-Government Authorities/ Agencies, local bodies and all other appropriate authorities, including but not limited to Registrar of Copyrights, Controller General of Patents Designs and Trademarks, admit execution before the Registrar/ Sub-registrar or other registering authorities, Land Development Authorities, Land Improvement Trust, Municipal Corporation of Delhi, Delhi Development Authority, New Delhi Municipal Council, State Pollution Control Board(s), State Water Resources and Control Board(s);
- iii) To receive summons, notices etc. and to sign, submit and verify pleadings, complaints, applications, declarations, undertakings, forms, returns, written statements, affidavits, writ petitions, statement of facts, counter statement of facts, other statements, appeals, letters, patent appeals, reviews, revisions, cross objections/ examinations, petitions for execution/ applications for obtaining certified copies; and to give evidence in all proceedings;
- iv) To institute, conduct, defend, compromise or withdraw any legal proceedings viz. civil, criminal, revenue, income tax registration, including



DLF LIMITED

DLF Gateway Tower, R Block,
DLF City Phase – III, Gurugram – 122 002,
Haryana (India)
Tel.: (+91-124) 4396000, corporateaffairs@dlf.in



RESOLVED FURTHER THAT a certified true Copy of this Resolution be furnished to anyone concerned or interested in the matter under the signatures of any Director or the Company Secretary of the Company."

**Certified True Copy
For DLF Limited**

A handwritten signature in black ink, appearing to read 'R.P. Punjani'.

**R.P. Punjani
Company Secretary
FCS: 3757**

A small circular stamp containing the number '27'.



Date of issue: 24th February 2026

Place of issue: Gurugram

Re: Reply in OA No. 596 of 2025

From Service <service@karanjawala.in>

Date Mon 30/03/2026 17:33

To shubham@eldfindia.com <shubham@eldfindia.com>; seiaa-21.env@hry.gov.in <seiaa-21.env@hry.gov.in>; environment@hry.nic.in <environment@hry.nic.in>; hqhspcb@hspcb.org.in <hqhspcb@hspcb.org.in>; tcpharyana7@gmail.com <tcpharyana7@gmail.com>; caqm-ncr@gov.in <caqm-ncr@gov.in>; mdhmrtc@gmail.com <mdhmrtc@gmail.com>; mdmetro@dmrc.org <mdmetro@dmrc.org>

Cc Ruby S. Ahuja <rubysingh.ahuja@karanjawala.in>; Akanksha Thapa <akanksha.thapa@karanjawala.in>; Megha Dugar <megha.dugar@karanjawala.in>; Tribhuvan Narain Singh <tribhuvan.singh@karanjawala.in>; Abhyuday Mishra <abhyuday.mishra@karanjawala.in>

Re: Original Application No. 596 of 2025
National Media Centre Co-operative House Building Society Ltd. & Ors.
vs.
State of Haryana
[BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI]

Dear Sir,

We hereby serve upon you a copy of the Reply on behalf of Respondent No.8 along with an Application for condonation of delay in the captioned mentioned matter.

A link for the aforesaid is as below:

[NGT Reply in OA No-596 of 2025](#)

Kindly treat this as an effective service of the same.

Regards,

[KARANJAWALA & CO]
Advocates for the Respondent No.8



FIRST FLOOR, 212 ROUSE AVENUE,
DEEN DAYAL UPADHYAY MARG,
NEW DELHI - 110002
Tel: +91 11 43588888

7, FACTORY ROAD
NEAR SAFDARJUNG HOSPITAL
NEW DELHI - 110029
TEL:+91 11 43788888

- SAVE PAPER - THINK BEFORE YOU PRINT

This email is confidential and may be legally privileged. If you have received this email by error, please delete it from your system. Karanjawala & Co. is not liable for the improper transmission of this message nor for any damage sustained as a result of this message.

NOTE – All communications *inter alia* such as service of documents/papers/pleadings, notice of mentioning etc. should be sent only on service@karanjawala.in. Service on any other email id shall not constitute a valid service on the firm.